SHRI DIPEN GHOSH: Then what is that? How it is recorded? Let me understand what is that.

THE DEPUTY CHAIRMAN: Listen, Mr. Dipen Ghosh. I ailowed you and now you are not allowing me to speak. Please sit down. No, this is not the correct procedure. Mr. Reddy, you please sit down. You see, Mr. Gurudas Das Gupta and Mr. Gurupadaswamy came to me this morning and they wanted to raise this matter. Though it was not on the agenda, they said it was urgent, some lathi charge had taken place, they were women and therefore they said that this matter they should be allowed to raise. I also agreed. "all right. you can raise it for some time" and I allowed them to raise it. They have raised it. They wanted information from the Government and Government has given the information. Even now you want to go on with this. How can it be allowed? You want to change the whole procedura. No, Madam, I allowed you and you had your full say. Whatever you had to say, it was allowed. Now you are again going far beyond the procedure. It is upsetting the procedure of the House. You cannot go on like that. No. Madam, please sit down. It cannot go on record. It cannot go on. Please cooperate. I have cooperated with you; you please cooperate with me. This is going beyond the limit. Please sit down. This is not a debate. There cannot be questions and answers. I allowed you to say whatever you wanted to say. Now it cannot go on like this. Please sit down. Now Mr. Kalpnath Rai.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC

matter of urgent Public

Importance

IMPORTANCE Need to ensure remunerative prices to farmers for their agricultual produce and steps taken by Government in this regard

श्री कल्पनाथ राय (उत्तर प्रदेश):
ग्रादरणीय उपसभापित महोदया, में ग्रापकी
ग्रनुमित से किसानों को उनकी कृषि उपज
के लाभकारी मूल्य दिलाने की ग्रावयश्कता
ग्रीर इस संबंध में सरकार द्वारा उठाये
गये कदमों की ग्रोर कृषि मंत्री का ध्यान
दिलाता ।

THE MINISTER OF STATE IN THE DEPARTMENT OF **AGRICULTURE** AND COOPERATION IN THE MINIS TRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Madam, Hon'ble Members have mentioned about "the need to ensure remunera tive prices to farmers for their agricul tural produce and the steps taken by Government in regard". this As occasions have stated on earlier this House the agricultural price policy of the Government is rrimarily directed towards ensuring remunera tive prices to the agricultural ducers and safeguarding their rests. In every season, Government announces procurement/minimum support prices of important crops for this purpose keeping in view the commendations of the Commission for Agricultural Costs and Prices (CACP), the views of the State Governments, the concerned Central Ministries and tha Planning Commission. The Government, whenever required, undertakes price support operations through public and cooperative agencies.

The recommendations on procurement/minimum support prices are made by the Commission for Agri. cultural Costs and Prices keeping in view a number of factors, such as, the cost of production of crops, changes in input prices, inter-crop price variationo, changes in the "terms of trade" between agricultural and non-agricultural sectors, general economic conditions prevailing in the country, etc.

The cost of production data which are made use of by the Commission are based on comprehensive countrywide studies carried out mostly by agricultural universities in accordance with the concepts, methodology and sampling design worked out by experts. In arriving at cost of production estimates, full account is taken of the value of all inputs, such as, human labour both hired and family, bullock labour, seeds, fertilizers, in. secticides, machine labour, irrigation, etc. The cost estimates also take into account depreciation on implements, machinery and farm buildings, interest on working capital and fixed capital, rent of leased land as also imputed rent of owned land and other miscellaneous expenses which the farmer has to incur in his farming operations. As such. the cost of production covers not only paid out costs but also imputed value of ownpd assets including land and iamily labour for which the farmers do not incur cash expenses. The CACP duly takes into account any increase in the cost of inputs from year to year while making its price recommendations. While fixing support/procurement prices, it is ensured that these cover cost of production and also provide a reasonable margin of profit to give in. centive to farmers for investment and adoption of improved technology.

The Government is fully alive to the needs of the farmers and spares no efforts to see that they receive remunerative prices for their produce.

श्रो कल्पनाथ राय : ग्रादरणीय उप-सभापति जी, माननीय मंत्री जी ने जो उत्तर दिया है, मैं उसी के संबंध में कृषि मंत्री जी का ध्यान आकर्षित करना चाहता है।

बाढ़ सुखाढ़ के कारण हिंदुस्तान के सात लाख गांबों में रहने वाले किसानों की हालत धाज ठीक नहीं है, चाहे वह पहाड में सेब पैदा करने वाले किसान 931 RS .- 11.

हों, चाहे बंगाल में जुट पैदा करने वाले वाले किसान हों ...

matter of urgent Public

Importance

उपसनापति: कल्पनाय राय जी आपको टाईम का ख्याल रखना है, क्योंकि इसको जल्दी समाप्त करना है ।

शी कल्पनाथ राय: चिहेगन्ना पैदा करने वाले किसान हों, चाहे कपास पैदा करने वाले महाराष्ट्र के किसान हों, या धान, गें हूं पैदा करने बाले उत्तर प्रदेश, बिहार, हरियाण। के किसान हों, उनको जो सरकार ने तय किया है, उसके अनुकूल दाम नहीं मिल रहे हैं ।

1980 में केन्द्रीय सरकार की कैबिनट ने श्रीमती इन्दिए। गांधी की अध्यक्षता में यह तय किया कि किसानों के खेतों में पैदा होने वाली चीजों और कारखानों में पैदा होने बाली वस्तक्षों के दामों में संतुलन स्थापित क्षिया जाएगा । मैं कृषि मंत्री जी से कहना चाहता हं कि वह जो सिद्धांत सरकार ने तय किया, उसके अनुकूल सरकार आचरण नहीं कर रही है। अपको मालूम होगा कि सरकार एडमिनिस्टर्ड प्राइस तय करती है। ग्रब दो साल पहले सरकार ने लोहेका दाम तय किया, रू 300 क्विंटल से बढ़ाकर लोहे का दाम रु० 600 क्विंटल हो गया, लेकिन श्रापका गेहं या धान का दाम अढ़ाई रुपये प्रति क्विंटल के हिसाब से बढ़ा, तो क्या यह सरकार के सिद्धांत के अनुकुल श्राता है ?

श्रव तीन सवाल उठते हैं। एक वह है कि जो किसान के खेतों में चीजें इस्तेमाल होती हैं, एग्रीकल्चरल इनप्टस इनके वाम किस एफ-तार से बढ़े हैं श्रीर जो किसान खेतों में पैदा करता है, उसके दाम फिस हिसाब से बढ़ा है और जो किसान भ्रपने जीवन की भ्रावश्यक-ताओं को पूरा करने के लिए सामान खरी-दता है, उसकी क्या कीमत है ?

मेरा सरकार से कहना है कि जो इनपुट्स खेतों में इस्तेमाल होते हैं, किसानों का आज के पहले खेती में कोई खर्चा नहीं था, वह अपने : लों से निस्संदेह अपना खेत जोतता था, ग्रपने तालाव से सिचाई करता था, ग्रपने बैल का गोवर खेत में खाद के रूप में इस्तेमाल करता था श्रीर वह फल पैदा करता था। लेकिन आज किसान को फसल पैदा करने के लिए फर्टिलाइजर का भी इस्तेमाल खरीद कर

[श्री कल्पनाथ राय]

करना पड़ता है, ट्रैक्टर का भी इस्तेमाल करना पड़ता है, बिजली का इस्तेमाल करना पड़ता है, इनसैक्टिसाइड तथापैस्टि-साइड का भी इस्तेमाल करना पड़ता है भाज उसे ट्रैक्टर का इस्तेमाल भी पैसा देकर करना पड़ता है। इसके साथ ही उसको नहर का पानी या टयूबवैल का पानी भी पैसा देकर लेना पडता है।

इसी लिए जो एपीकल्चर इन पुटस हैं उनके दाम उसके लिए बहुत ज्यादा बढ़ गये है, बिजली का दाम भी बढ़ गया है। मैं सरकार से निवेदन करना चाहता हूं कि सरकार की जो नीति है, सरकार ने जो श्रीमती गांधी की श्रध्यक्षता में सिद्धांत तय किया कि करखानों में पैदा होने वाली वस् श्रां और खेतों में पैदा होने वाली चीजों के दामों में संतुलन स्थापित किया जाएगा, तो क्या सरकार ने संतुलन स्थापित किया है। जो खेतों में इनपुटस इस्तेमाल होते है, उनके दाम में और जो किसान श्रपने खेतों में पैदा करता है, उसके दाम में क्या संतुलन है?

रा दूसरा निवेदन यह है कि जो क रखानों में चीज पैदा होती है, जिसको इस्तेमाल किसान करता है अब तेरह सौ करोड रुपये का तेल सरकार विदेशों से मंगवाती है। राजस्थान के गंगानगर में सरसों पैदा हुई। सरकार ने सरसों का दाम 385/- रुं विकटल तय किया और किसानों को तीन सौ रूपये क्विटल भी दाम नहीं मिला। धाज बाजार में सरसों का तेल 35 रु० किलों के हिसाब से बिक रहा है जो सरसों किसान ने पैदा की ग्रीर जो ग्राज बाजार में सरलों का तेल मिल रहा है, दोनों के दामों में क्या कोई सन्तलन है ? किसान ग्रालु पैदा करता है। सरकार किसान से 40 रु विवटल के हिसाब से माल खरीदती है प्रोक्योंरमेंट प्राइस है यानी एक रुपये में ढाई किलो और आल बाजार में चार रुप रे पाच रुपये किलो बिक रहा है तो जिस किसान ने आलू पैदा किया वह भी मारा गया और जिसने आलू को खरीदा उसको भी बहत महंगे दाम पर वह मिला। इसलिए जो पैदा करने वाला किसान है उसको भी उचित मूल्य नहीं मिलता और जो उस माल का उपभोग करता है उसको भी बहुत महंगें दाम पर थ्राल मिलता है उसमें बिचोलिए करो**ड़ों** रुपये खा रहे हैं। मैंने उदाहरण के लिए सरसों के तेल का उदाहरण रखा धौर श्रापके सामने श्राल का उद[ा]हरण भी रखा। इस प्रकार किसान जिन चीजों को खेतों में पैदा करता है उनका दाम बहुत सस्ता भीर जो उन चीजों का उपभोग करता है उसको वे चीजें बहत महग दाम पर खरीदनी पड़ ती है और बीच का सारा मनाफा बिची-लिये ले जाते हैं माननीय उपसभापति महोदया, सरकार ने यह तय किया और 1984 में राजीव गांधी जी ने जो कि हम रे प्रधान मंत्री हैं उन्हों रे बम्बई में एक सभा में कहा कि अब तक जो एग्रीकल्चरल प्राइस कमी शन दें म तय करता था लेकिन ग्रह एग्रीकल्चरल क स्ट एंड प्राइस कमीशन होगा जिसके करीब 7 सदस्य होंगे. जिसमें उपभो ता के, उत्पादन करने वाले के उत्तर, दक्षिण के, पूर्व के, पश्चि**म के,** ड़ाई लैंड के, बैट लैंड के लेबरजं के सब के प्रतिनिधि होंगे पहले कास्टिंग होगी भीर तब प्राइसिंग होगी । उप सभापति महोदया, दिसम्बर, 1984 में प्रधान मंत्री ने एग्री-कल्चरल कास्ट एँड प्राइस व मीशन बनाने की घोषणा की और 1985 में सदन के भ्रन्दर कृषि मंत्री श्री बृटा सिंह ने घोषणा की थी कि एक महीने के अन्दर एग्रीकल्चरल कास्ट एड प्राईज कमीशन बनायेगा । फिर 1986 में सरकार ने इसी स**दन** घ्यानाकर्षण एक प्रस्ताव कहा कि एग्रीकल्चरल जदाब कास्ट एंड प्राइस कमीशन बन जायेगा। ध्रय 1987 है और भ्राज तक एग्रीकल्चरल कास्ट एंड प्राइस कमीशन की जो पूरी मैम्बरिशप है उसको नोमीनेट नहीं किया गया और एग्रीकल्चरल कास्ट एंड प्राइस कमीशन नहीं बना । एग्रीकल्चरल प्राइस कमीशन को ग्राप ग्रपने वक्तव में एग्री-कल्चरल कास्ट एंड प्राइस कमीशन कहते हैं और चार वर्षों में भ्रापने यह प्राइस कमीशन नहीं बनाया। यहां कृषि मंत्रालय में हजारों कर्मचारी है सैनैटरी है ज्वाइंट सैकेटी है और पता नहीं कौन-कौन है लेकिन भ्राज तक वह एग्रीकल्चरल कास्ट

एंड प्राइस कमीशन जिसकी घोषणा प्रधान मंत्री ने की थी, चार-चार वर्षों बाद भी नहीं बनाया। यदि यह कमीशन नहीं बनाया तो फिर भ्राप किसान के खेतों में पैदा होने वाली चीजों के उचित दाम कैसे तय करेंगे। देश के ग्रन्दर बाढ़ भीर सुखाढ है और यहां सी वर्ष के अन्दर देश में सब से भयानक सुखा पड़ा हम्राहै देश के कुछ इलाकों में तो बाढ़ आई है।

उपसभापति : समाप्त कीजिए।

भी कल्पनाथ राय: ग्रीर ग्रिविकांश लाकों में सुखा पड़ा दूपा है। जब किशान बैंक से कर्ज लेकर को पापरेटिव से कर्ज लेकर फटिलाइजर खरीदता है, ट्रैक्टर का पैसा देता है पेस्टोगाइड्स और इन्मैक्टी-साइड्स का इस्तेमाल करता है. बाढ याई तो फपल नष्ट हो गई पौर सुखा आया तो फ पल नष्ट हो गई। परेणा पस्वस्य हिन्द्स्तान के सात लाख गांवों के किसान ग्राण 99 फी द किमान कर्ज से लदे हुए हैं। मैं सरकार से निवेदन करना चाहता हूं कि इस सवाल के ऋगर ग्राप गंकीरता से विचार करें। ब्रादरणीय उपसभापति महोदया, सातवीं पंचवर्षीय योजना का उद्देश्य लिखा हुआ है कि हम उत्पादन उत्पादकता ग्रीर रोजगार के अवसर प्रदान करेंगे। मैं आपसे कहना चाहता हुं निवेदन करना चाहता हूं कृषि महोदय से कि ग्राठवी पंचवर्षीय योजना जो सरकार बनाने जा रही है उस योजना में यदि सरकार ने गारन्टी बिजली ग्रीर गारन्टी खेतों को पानी देने की व्यवस्था नहीं की तो जो हमारा हिन्द्स्तान आज खाद्यान के मामले में आतम-निर्भर है आने वाले जमाने में उसे बहुत बड़े संकट का मकाबला करना पडेगा।

श्रा दरणीय उपसभापति महोदया, श्राखिरी बात कहना चाहंगा रिजबं बैक की रिपोर्ट के अनुसार कारखानों में बनने वाली वस्तुओं के दामों में 300 गुना की बढ़ोतरी हुई है जबिक किसानों के खेतों में पैदा होने वाली चीजों में 9 प्रतिशत की भी वृद्धि नहीं हुई है। जो प्लानिंग कभीशन की रिपोर्ट है उसका भी सरकार ग्रध्ययन करे और यह जो रिजर्व बैंक की रिपोर्ट श्रायी है, इसका भी ग्रध्ययन करे।

मादरणीय उपसभापति महोदया ब्राज हमारे देश का यह दूर्भाग्य है कि देश क करोडों-करोड किसानों के पेट का जहां सवाल है बाढ़ ग्रीर सुखाढ़ से सारा देश वस्त है वहीं हमारे कुछ जन्मानी श्रीर राष्ट्र ाती लोग जो जनतंत्र की जगह राज-नंत्र गाना चाहते हैं और क्लिंने अपने जमाने में अपनी इहपन के दौरान कियानों को केवल बर्बाद किया, उन्हें हिन्दूस्तान के इन करोड़ों कि ानों के पेट से बाढ़ पौर सखाढ से कोई रिश्ता नहीं है बल्कि कियी की चरित्र-हत्या को ही राजनीति की रानी समझने हैं । मैं सरकार से निवेदन करना चाहता हं कि हर ची तों के दाम बढ़े हैं तो सरकार को अपनी ही जो जसकी नीति है उरके अत्रार जिलानों के लेतों में पैश होने वाली बीजों के दामों (समय की घंटी)।

क बात ग्राखिरी कहकर खत्म कदंगा। म्रादरणीय उपसभापति महोदया भारतीय कि जन मं के अध्यक्ष श्री बनराम जाखड ने एक फिन्ब जो उसारित की है उसके अन्धार:-

"Prices of Farm Inputs: Prices of larm inputs have gone high in comparison to the prices of farm produce received by the farmer in the market. Farm inputs be declared essential commodity and a separate Agricultural Inputs Prices Commission be set up to fix and regulate their prices.

Survey on Agricultural Price Parity: Recently Prof. Swami and Dr. Gulati of Delhi University have surveyed fne price parity of farm produce and farm inputs since 1971 to 1981, and declared, thousands of crores of rupees loss to Indian farmer. Convention appreciates their efforts and asks the Government to now take decision in favour of the farmers and fix remunerative prices so that further loss may not be incurred to Indian Farmer."

THE DEPUTY CHAIRMAN: Please excuse me, I cannot allow you to go like

SHRI KALPNATH RAI: I will take only one minute.

"Treat Agriculture as Industry: Convention asks that Government agriculture be declared as an Industry.

National Agro-Industries policy be mads and all facilities extended to industries be extended to agriculture also."

THE DEPUTY CHAIRMAN: Thank you.

श्री कल्पनाथ राथ: ग्रावरणीय उप-सभापति महोदया, में सरकार से निवेदन करता है कि वह अपनी ही नीति के अनकल अपने किसानों को रेमनरेटिव प्राइस दे तो हिन्दस्तान के किसान जहां श्रात्मनिर्भर वने वहीं हमारा देश शक्तिशाली बनेगा।

SHRI DARBARA SINGH (Punjab): May I draw the attention of .the hon. Minister to the second para of his statement?

THE DEPUTY CHAIRMAN; You can ask it afterwards. Not now.

SHRI DARBARA SINGH; He has to reply to that point.

उपसमापति : अन्छा बताइये ।

SHRI DARBARA SINGH: The Minister has said that the minimum support price is made by the C.A.C.P. keeping in view the cost of production of crops, changes in" input prices, inter-crop price variations, changes in the "terms of trade" between agricultural and non-agricultural sectors. Will he kindly explain this point in detail?

THE DEPUTY CHAIRMAN: Shri Chitta Basu, Abssnt, Shri Ram Chandra Vikal,

श्री राम चन्द्र विकल (उत्तर प्रदेश): उपसभापात माननीय महोदया,... (व्यवधान)

Importance श्री सूरज प्रसाद (विहार) : माननीया यहां पर ऐसा नहीं है । यह तो गलत परम्परा है . . . (ब्यवघान) . . .

matter of urgent Public

श्री जगदम्बी प्रसाद यादव (विहार) : माननीया, नाम तो सबके हैं। पार्टीबाइज नाम ग्राने चाहिये... (व्यवधान).. विकल जी मैं धापके लिये नहीं कह रहा हूं जो व्यवस्था डाली है वह गलत हो जायेंगी।

उपसभापति : ग्राप बराबर कह रहे हैं। लेकिन अभी अरेंजमेंट ऐसा हुआ है कि कांग्रेस पार्टी के सदस्य ज्यादा है इस लिये उनकी तरफ से दो लेने हैं और फिर आपका है क... (व्यवधान)

श्री जगदम्बी प्रसाद यादव : तो बाद में दे दोजिये इन्हें।

उपसभापति : आप वाद में बोलेंगे विकल जो ?

श्री राम चल्द्र विकल : मझे क बजे मीटिंग में जाना है।

उपसमापति : एक बजे मीटिंग में जाना है इन्हें तो बोलने दीजिये।

श्री राम चन्द्र विकल : माननीय उपसमापति महोदया, पिछले सप्ताह प्रश्त-काल में माननीय कृषि मंत्री जी से सवाल हो रहा था कि किसानों को उनकी लागत थार मेहनत के म्ताबिक दाम मिल रहे हैं या नहीं ? यह सवाल भी था कि जो कृषि लागत मृत्य मायोग बना है उसके कौन-कौन से मेंबर हैं ? उसने क्या सिफारिशें की हैं। उस सवाल से उस दिन यह संत्षिट नहीं हो रही कि कृषि लागत मृत्य आयोग के मेंबर कौन कौन हैं और उन्होंने कब-कब रिपोर्ट दी है। उसके बाद यह अधि घंटे की चर्चा बढकर ध्यानाकर्षण पर चली गयी । ग्राज भी मंत्री महोदय ने जो ग्रपना वक्तव्य विया है उसमे यह जाहिर नहीं होता कि किसान को उसकी लागत के मताबिक दाम मिल रहे हैं या नहीं ? उपसमापित महोदया, मैं गांव का आदमी हं, गांव को वातें जानता है कि हीला का पेट हीले

श्री रॉमचन्द्र विकली

329

से नहीं भरता । यह हमारे गांव की कहाबत है। जो हल बलाता है उसका पेट ग्रच्छी-ग्रच्छी बातों से नहीं भरता । मंत्री जी का बक्तव्य तो सारगाँभत है, लेकिन उससे वह मामला हल नहीं हम्रा जो यह सदन चाहता है। सच्चाई यह है कि किसान उत्पादक और उपभोक्ता दोनों है। पैदा भी करता है ग्रीर खरीदता भी है। इस देश का दूर्भीग्य यह है कि किसान को उत्पादक समझा जा रहा है, वह उपभोक्ता भी है, यह नहीं समझा जा रहा है। मैं किसान की हाला जानता हं। एक-दी फीसदी किसानों को छोडकर 98 फीसदी किसान, जोकि गरीब होता है, वह मजबरी में कर्जा चुकाने के लिए विना भाव अपनी फनल को बेबने को मजबार होता है। वह एक महीने बाद हर चीज खरीदना शरू कर देता है। जो उसकी खरीद की चीजें हैं, वह ज्यादा मंहगी हैं भीर जो वह बेचता है वह सस्ता है। दसरे क्याज कल्पनाथ राय जी ने चर्चा की और कृषि मंत्रीजी भी जानते हैं कि आज खेती व्यापारिक दृष्टि सेही रही है। भाज चाहे दैक्टर हो, चाहे खेत हो, चाहे सिचाई हो, चीहे बिजली हो, चाहे मजद्र हों--वे सब महरे हो गए हैं। लेकिन उसकी लागत के दाम उसे नहीं मिल रहे हैं। मैं छवि मंत्री जी से जानना चाहता हं कि ग्रापने फूबि लागत मुल्य भ्रायोग बनाया कि नहीं।

भी कल्पनाथ राय: नहीं वनाया।

श्री राम चन्द्र विकल: श्राप हा जोश तो ठीक है कल्पनाथ जी, लेकिन जोश में मझे भी अपनी बात कह लेने दो । मैं उपसभापति महोदया, ग्रापके माध्यम से कहना चाहंगा कि आपने उस दिन सवाल के जवाब में कहा कि छूषि लागत मुल्य श्रायोग बन गया है। उसने सिफारिशें की हैं और उसके मुताबिक हम दाम दे रहे हैं। यह कई बार कहा है। आज मैं पून: जानना चाहता हं कि कृषि लागत मूल्य श्रायोग कव बना है ? उसके मेंबर कौन-कौन हैं ? उसकी क्या-क्या सिफारिशें हैं और क्य-का की हैं और उसके मताविका उसे गेहं, गन्ना, जूट, नारियल,

Importance कपास,सब्जी-जो भी किसान पैदा करता है, भ्रापने कौनसी कीमतें दी हैं। उप-सभापति महोदया, मुझे मालम है किसान का बच्चा, उसका वाप चौबीस घंटे, दिन-रात, उनका कोई टाइम नहीं है, मेहनत करते हैं और किसान भी चौबीस घंटे लगा रहता है। फिर चाहे वह हरित कांति कर दे, ण्वेत कांति कर दे-जब भी किसान पैदावार बढ़ाएगा, होना तो यह चाहिए कि उसको इनाम दिया जाये, पारितोषिक दिया जाये । उल्टा यह जुर्माना होता है उन पर अगर उन्होंने ग्रधिक पैदा किया क्योंकि इससे कीमतें गिर जाती हैं और किसान निराश हो जाता है। फिर वह पैदावार करने के लिए उत्साहित नहीं होता। मैं चाहंगा कि अगर देश की पैदावार बढानी है. जैसा मंत्री जी ने कहा कि द्ध की पैदा-बार बढ़ानी है या सबको दुध देन: है तो उससे बनने वाली चीजों पर ग्रापने पाबंदी लगा रखी है, मैं उस पर बाद में कभी कहंगा, लेकिन द्याप पीने का पानी भी हैं नहीं दे रहे हैं तो दुध कहां से देंगे? सारी जिम्मेदारी सरकार लेती जाएगी श्रीर उसको नहीं निभा पाएगी तो उसका कारण यही है कि किसान व मजदर जो है वह बड़ी मात्रा में पैदावार करने के लिए प्रोत्साहित नहीं होता। समाज में उसको ब्रादर नहीं मिलता । उसको म्रादर ग्रौर साधन त्राप दें तो वह भूखे रहकर भी उत्पादन कर सकता है। लेकिन जो जगह बदलने वाला व्यापारी है, जो शनल बदलता है उसका मुनाफा कहीं ज्यादा है बजाय उसके जो पैदा करता है चीजों को। यदि आप उद्योग-पतियों का मनाफा क्हाते हैं तो फिर किसान को हतोत्साहित करते हैं उत्पादन करने के लिए। यदि ग्राप उसको उचित दाम दें, उसको समाज तक सम्मान दें, तो मैं समझता हं कि देश की पैदावार बढेंगी और हरित ऋग्नि और श्वेत ऋान्ति किसान देश में ला सकेगा। इसके साथ ही मैं यह भी ग्रापसे निवेदन करना चाहता हं कि ग्राप इस बात पर विचार करें कि आप जो मल्य निर्धारित करते हैं, जो लागत किसान की निर्धारित करते हैं वह भ्राप कैसे करते हैं ? किसान की जो लागत है उसके आधार

matter of urgent Publfc

पर करते हैं तो उसके लिए जो भ्राप कृषि मुल्य लागत ग्रायोग या कमेटी बनाने जा रहे हैं उसमें ग्राप किसानों को उचित दाम दिलाएं तभी देश समृद्ध हो सकता है धौर ग्रनाज की पैदावार बढ़ाई जा सकती

उपसमापति : मैं चाहती हं कि यदि ाटलचब्रेकन लें तो सभी लोग इस पर i सकते हैं। ग्राप लोग केवल 5 मनट ले ताकि हम इसको लंच टाइम तक पूरा ार सके ।

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, may I make a submission? We can ait for hali an hour mure and give a break, lunch break.

THE DEPUTY CHAIRMAN: It is up to the Members. If you finish within the time allotted, we can have. I have nothing to eay.

SHRI M. S. GURUPADASWAMY: It is not possible. There are a num. ber of

THE DEPUTY CHAIRMAN; That is why I said that. Let the Members speak. The lunch break will not be there.

श्री जगदम्बी प्रसाद यादव: माननीय उपसभापति महोदया, किसान की बारी माते माते समय की भी गति एक जाती है और भोजन की भी मावश्यकता समाप्त हो जाती है। लगता है कि किसान की वस्त्रस्थिति का चित्रन इन दो बातों से ही हो जाता है। मैं माननीय मंत्री जी से भाषह करना चाहंगा कि हर खेत को पानी दे दें, वह हर हाथ को काम दे देगी और हर भूह को खाने को भी देगी। इस मल ग्राधार को भारत सरकार ग्रगर मान ले और कारगर अंग से उसके लि काम करे तो इसका निराकरण हो सकता है ।

महोदया, किसान के उपज मृल्यों पर भाषण बहुत हो सकता है, लेकिन समय की सीमा देखकर मैं कुछ तथ्य के प्रशन ग्रापसे पूछता चाहता हूं। ग्रभी हमारे माननीथ रामचन्द्र विकल जी ने भी कहा

है कि कृषि मृत्य आयोग में जो संख्या बढ़ाई गई है उसमें क्या नए सदस्यों का समावेश कर लिया गया है ? ग्रगर कर लिया गया है तो जिनका समावेश किया गया है वे फिसके प्रतिनिधि हैं ? बड़े किसानों के, मध्यम किसानों के या छोडे किसानों के प्रतिनिधि हैं ? क्या वे बटाईदारों का या मजदूरों का प्रतिनिधित्व करते हैं ? ग्रगर समावेश नहीं किया गया है तो उनका कब तक समावेश किया जाएगा श्रीर उनका उपयोग किया जाएगा ?

Importance

महोदया, भूल्य निर्घारण की बात पर मैं पहले भों कई बार कह चुका हूं ग्रीर ग्राज भी कहना चाहता हूं? मुख्य निर्धारण का मापदंड पंजाब के किसानों की उपज है या बिहार के जहां एक फसल होती है और वह भी कम होती है ? तो मल्य निर्वारण फिसके ऊपर है ? मुझे पता है कृषि सलाहकार समिति में एक बार पूर्व कृषि मंत्रो बी को ग्रह्यक्षता में बैठक हो रही थी तो मूल्य निर्वारण करने वाले ग्रध्यक्ष भी बैठे थे ग्रीर उसमें बहस के ग्रंत में उन्होंने कहा कि भ्रापको जितनो **बहस** करनी हो कर लो, बल्य निर्धारण की जिम्मेदारा तो हमारी है, हम करेंगे। उस समय मैंने इस बात को उठाया वा कि अगर मुल्य निर्धारण इन्हों को करना है तो हम लोगों का यहा पर विचार करने की क्या अरूरत है ? इस तरह की बैठक ग्रीर इस तरह की बात यहा पर क्यों हो । मैं समझता हूं मंत्री महोदय उस समय भी च्य रह गयं श्रीर धान भी इसके लिए बुप हैं। मंत्री जी ने कहा था कि मृल्य निर्वारण के पहले जो सदस्य गण हैं भीर विद्यायक हैं उनसे मिल लोंगे जगह-जगह पर । लेकिन घाज तक इन्होंने मिलने का काई प्रयास नही किया भीर मंत्री जो के सांचवालय मे इस घोर ध्यान भी नहीं दिया गया ।

दूसरी बात मैं यह कहना चाहता हूं कि जब कुषि मुल्यों की बात कही जाती है तो मोबो बात अनाज पर चलो आती है, जो किसान उत्पादन करता है उस पर चली घाती है। इससे लगता है मृल्य में

[श्री जगम्दबी प्रसाद यादव]

333

कुछ बात बढ़ रही है। लेकिन मृल्य निर्धारण कुछ भीर देशों में भी होता है। उसका उदाहरण भी लेना पडेगा तभी शायद कृषि मंत्रो, कृषि मंत्रालय ग्रीर समाज को उसमें करने में सहायता मिलेगी । जापान खेती करता है वहा पर 7 परसेंट लोग खेती करते हैं वहा पर दो तरह के कृषि मुल्य दिये जाते हैं। एक तो उन को स्त्रियल्वर वाटर मा धन्दान में दिया जाता है। दूसरा तरफ उनकी चीजों की कीमतें इस प्रचार से रखी जानी है कि किसान उन चीजों को मासानी से उठा सके । वहां पर एइ वरबूज 100 रुपये से अपर है, बरब्जा 35 पये से ऊपर है और सेव भीर नारंगा 5 से 10 रुपये हैं। घर बैंठे फिसान को मिल जाता है। विकल जी कहते हैं कि किसानों को पानी धनुदान मे मिलना चाहिए ग्रीर फिर पानी से बनने वाली जो विजली है, मैं यह षहता हं कि सके लिए अन्दान की बात तो घरुग, उनको बराबर बिजेशी मिलतो रहे इसकी व्यवस्था ग्राप कर दीजिए । उसके बाद खाद की व्यवस्था कीजिए। जब आप कहते हैं कि किसानों के भूल्य में वृद्धि हुई तो मे यह युखना चाहता हूं कि आज से 5 वर्ष पहले जिस गति से खाद की उपयोगिता किसानी ने मुरू की थी आक उस गति में कितना धीमापन आ गया ? आप कहते हैं कि खाद का खर्च बढ़ा है। बड़ा सलिए है कि सिचाई का क्षेत्र बढ़ है और सिचाई का क्षेत्र बढ़ने के कारण खाद की कुछ बिसी बढ़ी है लेकिन खाद की िस गति से बुदि होनी चाहिए या उस गति से नहीं हुई। धाप कितने प्रति किलो प्रति हेब्देयर में देते हैं उस द्दिर से जापान ग्रीर दूसरे विकसिन देश जे कृषि में विकासत नहीं माने जा पकते उद्योग में भले ही विकसित हैं, लेकिन खाद के मामले में हमारी उनकी व रही नहीं है। जब तक उस देरिटी में नहां ज ते तब तक किसान के उत्पादन की बात किस तरह स करते हैं इस बात क बार में जानकारी लना चाहता हूं।

तीसरी बात में यह कहना चाहता

कि किसान का 90 लाख परिवार ग्रीर 90 लाख परिवार में से 65 लाख परिवार छोटे कि रात की िसके िस्मे 75 परसेंट उनीन है। रानना चाहता हं कि राष्ट्रीय नीति छोटे दिशानी के उत्पादन मामान की विकी की क्या कवा या की इर बात हा जिक करना बाहता हं ि खंडे दियान, बटाईदार, ∵पि−मंदर को हैं. वे की ग्रनाज बेच्ते हैं इपड़े के जिए, कर्ज के जिए, दबा के लिए लेकिन एकी साप सरपना नहीं कर सकते वे छोटे कि तन, बटाइगर और सीमात िज्ञान किम तरह से लुंडे राने हैं। उनको ।दारी की कीमत पर विचीलिये प्राप्त से ज्यादा कीमन नहीं देते । भारत सरकार की वि नक कोई व्यवस्थ यह अस्ता के का में नहीं ड़ गी तब तक छोडे फिलान के लिग. मोहारा किलान के लिए बड़ी मुक्किजल है। न जिलानों क पास इति। तास्त्रत नही होती कि वे इन सामान को रख क्य कीमत अधिक ले सर्वो । हमारे देश में जो दिसान परिवार हैं, जी नीमान्त कियान है, उनकी बटाइंदारी क्या स्थिति है, इस पर विचार रूरने की जरूरत है।

matter of urgent Public

Importance

उपसमापति : बोलने बाले 10 सदस्य है, इसलिए ग्राप जल्दी समाप्त की जिये ।

भी जगदम्बी प्रसाद यादव : सरकार ने पुस्तक प्रकाशित की है उसमें चार चीजें दी हैं। उचित भ्रमि, जल और उत्पादन के अन्य स्रोत, जीवन स्तरका खर्ना ग्रीर कृषि पर होने बाला खर्चा ये चार तत्व आपने बतायें हैं। ग्रगर इत बाती का सही इत्य में विश्लेषण करें तो आपकी पता चलेगा कि किसानों की हमारे देश में आजव्या हालत है।

जिसकी तरफ दूसरी बात आपका ध्यान दिलाना चाहता हूं यह है कि रेफरेन्स के तौर श्री करूप नाथ राय जी ने उसका जिक किया है, डिसान जो चीजें पैदा

[श्री जगदम्बी प्रसाद यादव]

करता है और जो चीजें वह उपभोग में लाता है, उनकी कीमत क्या है? ग्रच्छी कार ग्रगर ग्राप इसकी देखें तो पता चलेगा कि किसा जो चीजें पैदा करता है उनकी कीमत तो कम होती है ग्रीर जो चीजें यह उपयोग में लाता है उनके दाम उसकी ज्यादा देने पडते हैं। मेरे पास एक चार्ट है, उससे यह पता चल जाएगा कि चीजों के दामों में कितना अन्तर है। जिन सभी चीजों की कीमत पहले से 22 प्रतिशत बढ़ी है उनके दाम, कुछ की 67 प्रतिशत बढ़ चुके हैं। मसाले की कीमत में 68 प्रतिशत की वृद्धि हुई है। खाने के तेल में 40 प्रतिशत की वृद्धि हुई है। दालों में 12 प्रतिशत की वृद्धि हुई है। गुड में 12.3 प्रतिभत की बृद्धि हुई है। धनिये की कीमत में 11.5 प्रतिशत की वृद्धि हुई है। लहसुन में 325.5 प्रतिशत की वृद्धि हुई है। लाल मिर्च में 20 प्रतिशत की वृद्धि हुई है। सरसों के तेल में 54 प्रतिशत की वृद्धि हुई है। तिल के तेल में 50 प्रतिशत की वृद्धि हुई है और मुंगफली के तेल में 43 प्रतिशत की वृद्धि हुई है। इस प्रकार से आप देखें तो किसानों पर महंगाई का भार बहुत बढ़ गया है। किसान जी चीजें बैचता है उसकी कीमल तो कम होती है ग्रौर वही चीजें अब उसे बाजार से खरीदनी पड़ती हैं तो उनके दाम ज्यादा होते हैं। ऐसी स्थिति में किसान क्या करे ? खाद की बात में आपसे कह चुका है। आपने किसान दारा पैदा की जाने वाली चीजों के दाम तो निश्चित कर दिये, लेकिन कारखानों में जो चीजें पैदा होती हैं उनके दामों पर कोई नियंत्रण नहीं है ।

जब किसानों की बात ग्राती है ग्रीर उनकी चीजों के दाम निश्चित करने की बात आती है तो आप उपभोवता को भी साथ ले लेते हैं। जब किसानों द्वारा उत्पन्न करने वाली

चीजों के दाम निश्चित करते समय उपभोक्ताओं का ध्यान रखते हैं तो उसी तरह से कारखानों में जी चीजें पैदा की जाती है उनके दाम निश्चित करते समय भी उपभोक्ताओं का ध्यान रखा जाना चाहिए। श्री कल्प नाथ_ राय जी ने इनप्ट्स की बात कही। पहले जिस पावर ाटलर ट्रेक्टर के दाम 12 हजार रुपये थे ग्रंब उसके दाम 32 हजार ग्रीर 40 हजार तक हो गये हैं। ऐसी हालत में गरीब किसान कैसे दैक्टर खरी इसकता है। मैंने कृषि मंत्रालय को जब इस संबंध में लिखातो मझे कहा गया कि आप वित मंत्रालय और वाणिज्य मंत्रालय को पत्र लिखिये। मैंने तीनों मत्रालयीं को पत्र लिखा। उन्होंने कहा कि यह संभव नहीं है। ग्रगर छीटे किसानों के लिए कोई रियायत दी जाएगी तो उसका फायदा बड़े किसान उठा लेंगे। उनका यह भी कहना था कि जो भी सुविधा छोटे किसानों को दी जाती है उसका फायदा बड़े किसान उठा लेते हैं। इंसलिए यह संभव नहीं है। पंचवर्षीय योजनाग्री में हमने देखा जो पैसा गरीब लागों तक पहुंचना चाहिए वह उन तक नहीं पहुंच पाता है। यह ठीक है कि श्रापके पास साधन नहीं हैं, लेकिन जो भी साधन हैं उनका श्राम लागों तक, किसानों तक पहुंचाने के लिए ऐसे कदम उठाये जाने चाहिए लोगों को उनका पहुंच सके। राज्य सरकारें राज्यों में हैं और एक दर्जन से अधिक अधिकारी भी जिलों में फिसानों के लिए रखे गये हैं, लेकिन वे किसानों के मालिक हैं, किसानों के सहयागी नहीं है। में परसों भी ग्रापसे बात कर रहा था। भारतीय कृषि अनुसंधान परिषद ने बहुत बड़ी हरित कांति की इसकी नंगाड़े पीटे जाते हैं लेकिन हरित कांति किसने की ? साधनों , बीरलोंग के बीज, व्हीट के बीज ग्रीर मैज के बीजों के बेक ध्यू ने। श्राज भी एक चनौती भारतीय कृषि अनुसंधान परिषद के सामने हैं। ब्राज भी दलहन ब्रीर तिलहन की नितांत कमी है। उस

कमी की पूरा करने के लिये इन बोजों का ब्रेक धा करने की आवश्यकता है। ग्राज म्बेत काति की बात कही जाती है। म्से ग्राश्चर्य हाता है कि ग्राज कृषि मंत्रालय 75 करोंड रुपये का बटर आयल, घी और इन्ध लोकर शहरों में बांट देता है। आज भी दिल्ली में 9 लाख लीटर इसका दूब बांटते हैं श्रीर इस तरह ग्राप खेत कांति कर रहे हैं। में कहना चाहता हं कि इन गरीब किसानों को जो दूसरा प्राइस मिलना चाहिए वह है उनके मवेशी। मुझे इपि मंत्रालय बता दे कि इन 65 लाख छोटे परिवारों को आपने कीन से अन्छे नस्त के मवेशी दिये हैं ताकि वे उनको जीविका का सहारा बन सकें। मझे इस बात की तकलीफ है कि गैजेटिक प्लेन में रहने वाले जो किसान हैं इन किसानों की फसल हर साल डूब जाती है, खेत कटते हैं, मिटते हैं बाढ़ से । इसके लिये मैं चाहंगा कि कोई भी योजना, जो कि इस समय न योजना मंत्रालय में हैं ग्रीर न कृषि मंत्रालय में, वै सिर्फ प्राइस की बात करेंगे। प्राइस की बात आप उससे करें जो प्राइस लेने की शक्ति रखता हो, जो अपनी दावार को रखकर प्राइस रख सके लेकिन सरकार इस बारे में बात नहीं करती है।

[उपत्रसाध्यक (थी० हेच० हनुमनतप्पा) पीठासीन हुए]

मैं दूसरी बात आपसे यह कहना चाहता हूं कि कृषि का उचित प्राइस मिल सकता है अगर आप काप प्रानिंग करें। आज तक काप प्लानिंग नहीं हुई है। इसके न होने के कारण किसान को यह पता है। नहीं चलता है कि कौन मी चीज वह पैदा करे जिससे उसको अधिक दाम मिले। इसलिये इसकी व्यवस्था होना आवश्यक है।

ग्रापने जो इंग्योरेंस की बात की है वह इंग्योरेंस ग्राप कहां डाल रहे हैं। बहु किसानों तक पहुंचा है क्या ? वह किसानों तक नहीं पहुंच रहा है। प्राइस देने की व्यवस्था जो है, लाभकारी प्राइस सब किसानों को नहीं मिल पा रहा है। इसलिये में जानना चाहता हूं कि काप प्लानिंग की व्यवस्था आप कब तक कर पाएंगे?

दसरी बात जो किसानों के संबंध में है वह यह है कि जब तक किसानों को कृषि का मैनेजमेंट नहीं पढ़ाया जायेगा तब तक उनको उसकी ठीक से जानकारी नहीं हो पायेगी । किसान कौन सा अनाज बोबे, कौन सा प्लान्ट लगाबे, कैसे लगाबे जमीन की सिट्टी क्या फहती है कितनी खाद मांगती है इसका ज्ञान होना आवस्थक है । गैंजेटिक प्लेन में मिट्टी में जिस की ककी के कारण 30 प्रतिशत फसल मारी जाती है। यदि उनको बता दें तो उनकी पूरी फसल मिल सकती है। लिकिन वहाँ पर जिंक फटिलाइजर की व्यवस्था नहीं है और किसान जानता भी नहीं है और वह उसका उपयोग नहीं कर पाता है। तो इस तरह से जब मैनेजनेंट की बात हमने अनेक किसानों से पूछी तो उन्होंने कहा कि कृषि मैंनेजमेंट की ग्राज नितान्त श्रावश्यकता है । अगर विजनेस मैनेजमेंट हो सकता है, विजनेस मैनेजमेंट की पढ़ाई हो सकती है, उद्योग और विजनेस मैनेजमेंट को लोग पढ सकते हैं तो कृषि मैनेजमेंट को क्यों नहीं पढ़ सकते ? मैं ऋषि मंत्री जी से...

उपसमाध्यक्ष (श्री हेच॰ हनुमनतप्पा) : श्रव श्राप खत्म कीजिये ।

श्री जगदम्बी प्रसाद बादव : मैं एक बात कहकर प्रपनी बात को समाप्त करना चाहता हूं।

यदि सचमुच में आप किसानों की मदद करना चाहते हैं तो किसानों की श्रेणियों को भी ध्यान में रखना आवश्यक है। अगर पंजाब का किसान अपने खेतों में खाद देगा तो वह तीन फजल लेगा। लेकिन अगर बिहार, पूर्वी उत्तर प्रदेश, उड़ीसा का किसान एक बार अपने खेतों में खाद देगा तो वह एक ही फसल लेगा।

[श्री जगदम्बी प्रसाद यादव]

खाद भी तभी दे सकेगा अगर पानी है अगर पानी नहीं है तो वह खाद भी नहीं दे सकेगा। तो इसको देखते हुए ग्राप किसानों की चीजों की कीमत कैसे तय करेंगे? एक जगह के जिसान के लिये कोई प्रय लाभकारी हो सकते हैं लेकिन वहां दूसरे के लिये लाभकारी नहीं हो सकते । तो ये चीजें हैं जिन पर ध्यान देने की जरूरत है। तो इ उमें ऐसे लोगों को जिन हो इस ही अनुभूति है, इसकी जानकारी है, ऐसे कुछ लोगों को बोड़ेंगे या फिर एयर कंडीशन्ड में रहने वाले जो थिताब के द्वारा किसान को पढ़ने वाले हैं, किताब के द्वारा मृत्य निवंरण करने वाले हैं, जो ग्राज तक करते श्रा रहे हैं इसमें उनको ही जोड़ेंने क्या ? इसलिए मैंने पहले सवाल आ से पुछा या कि आयोग में किसानों के प्री-निधि बड़े, छोटे ग्रीर मध्यम वर्ग के किसानों के प्रतिनिधि जोडे जाएं ग्रगर इन के प्रतिनिधियों को उस में जोड पाते हैं तो कुछ कर पाएंगे अन्यया नही इस एयर कंडीशंड से निकान के बाद वे किती कृषि युनीवसिटी में एयर कंडीशंड में चले जाएंगे। इसलिए मैं कहता हं कि माई०सी । ए० सार० का विद्वान स्रोज भी गांव में जाने के लिए तैयार नहीं हैं, किसी के साथ गांव में रहने के लिए तैयार नहीं हैं, किसान को समझने के लिए तैयार नहीं है ग्रीर कितान भी उस विद्वान को समझने में ग्रसमर्थ हो जाता है। इन दोनों में इस तरह से समन्वय नहीं हो पाता है। मान्यवर, जब तक इन दोनों का समन्वय और कृषि मल्य आयोग का कितानों के साथ समन्वय नहीं होगा किसानों को ध्रपनी उपज का उचित दाम नहीं मिल सकेगा । इसलिए मैं समझता हुं कृषि मंत्री जी इस पर प्रकाश हो नहीं डालेंगे बह्कि व्यवस्था भी डालेंगे जिससे किसानों को लाभकारी मुल्य मिल सकें।

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, Sir, I welcome this 6hort debate on agricultural prices. We Have been debating this issue ever since Parliament came Into existence, since 1952. In the

past we had the farmers' forum of Members of Parliament. Even now Members of Parliament participate in organised groups and they work as lobbies for farming community in the country. In spite of Hie movement of farmers and farming community since long it is not strong enough to build its pressure on the policy makers either at the Central level or at the State level. The problem of the far-mer remains where it was since Independence. The problem is that the farmer gets very little to wha: he produces but he has to pay very high for what he purchases. Another phenomenon is that there is no parity—why parity?—there is no rational link between the prices of agricultural commodities, particularly the prices of food articles and the industrial goods or industrial commodities. There is also another phenomenon. There is no rational link or relationship between different agricultural commodities also in respect of prices. These are all various anomalies. For lack of time I cannot go into all these things. But I only point out that there is a failure of the Government in formulating a credible policy, an effective policy to bring justice to the farmer. The economy of the country depends upon the farmer. We have been saying it but we have been neglecting it. The backbone of the country is the farmer. So the farming community should get justice for the labours that it puts in. The various evaluations and assessments in regard to the cost and price that have been gone into somehow seem to have no relevance to the conditions of the farmer. If the rural sector where the majority of the people live and where the farming community dominate does not get justice at the hands of the Government, the overall economy will not grow.

Sir, we asre in the Seventh Plan. According to indications, the Seventh Plan growth in agriculture may no* exceed 3.5 per cent or 4 per cent, whatever may be our ambitions. The

main reason is that the farmers are not getting proper incentives at the hands oi tine Govjerjnment. Government, may be saying that they have been adopting a package of measures, subsidy in fertilizers, subsidy in eiectric power and fixation of support prices and purchase prices. Ail these things, the whole package of measures that the Government has been adopting from time to time has not solved the problem of the farmer. That is a fact of life. Therefore, I feel that the Government is oriented towards industry and big industry. Industry should grow. I am not against industry. But agri culture should not be neglected, which is the bedrock for industry and Industrial growth. Agriculture supplies raw materials for industries. Therefore, the Government of India should reorient its policies towards agriculture and they should not regard some of the assistance or help they give as generosity bestowed on agriculturists. It is their duty to do that. The economy of the country cannot be strengthened, broadened, consolidated unless and until the rural sector is strengthened and in the rural sector farmers get justice, proper return for the produce they give to th© market.

Having said that, since I have no time, I will take up one small issue, the dairy industry in India. Dairy is very important. It is an important activity. Milk is required for all people, especially for children. And we have been importing dairy products from SEC countries, as my friend is aware. We want the dairy industry to grow. It should be a subsidiary industry for agriculturists. But of late, I am told-if I am wrong, I must be corrected by the Minister-some big multinationals are trying to persuade EEC countries not to give aid in regard to dairy products to India. The reasons given by them are very very strange. There is an organisation, called the Netherlands Committee of India; I do no know the background of this organisation.

SHRI YOGENDRA MAKWANA; I can give you.

matter of urgent Public

Importance

SHRI M. S. GURUPADASWAMY; I want the Minister to enlighten us about it.

SHR1 YOGENDRA MAKWANA: Beuer if you raise it when, we discuss...

SHRI M. S. GURUPADASWAMY: I am not speaking; that is wny 1 am taxing this opportunity and 1 wan. you to enlighten us as to what is the oackground of this organisation. They seem to be carrying on a campaign that the EEC countries should not give aid to India in respect of dairy products. They want to phase out ihis aid to India within two years. They do not want dairy aid to India for botile feeding; they do not want aid for exotic cross-breeding either, imports from India to the EEC countries. And in this, Unilever, a multinational company is at the back. Hindustan Lever is working on this. The main purpose is with a view to make India self reliant in respect of dairy products. They would like EEC countries to stop aid in this area. I would like my friend to enlighten us about this and what is the nefarious design behind it. I would like him to take suitable steps, appropriate steps, if he finds anything wrong committed by Hindustan Lever or Uniliver in this regard, and expose the machinations of Netherlands Committee of India which is carrying on this campaign in the EEC countries.

Finally,—I digressed somewhat, but it is relevant to agricultural development in India, because milk and milk products are very important; dairy is very important—I want that the Government of India should constitute a committee to evolve a policy of parity in prices between the agricultural commodities and industrial commodities, and a! parity between agricultural commodities themselves. Without stabilisation of prices in agricultural commodities, without adequate return for the agricultural produce, I am afraid, the economy oi

rural India will suffer and thereby the economy of the country itself is going to suffer.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Shri Ghulam Rdsool Matto. H_e is not here. Shri Vincent. He is not here. Shrimati Bijoya Chakravarty. Sh_e is not here. Shri Ram Awadhesh Singh.

श्री राम श्रवधेश सिंह (बिहार) : उपसभाध्यक्ष महोदय, सब से पहले में अपने पुराने साथी कल्पनाथ राय जी को धन्यवाद करना चाहता हूं।

उपसमाध्यक (श्री हेच हनुमनतप्पा: नहीं-नहीं, धन्यवाद में ही टाइम निकल जायेगा।

श्री राम श्रवधेश सिंह: इन्होंने इती-श्रियेटिव लिया ग्रीर यह कार्लिंग ग्रटेंशन के लिए दरतखत कराया ग्रीर इतने महत्वपूर्ण विषय पर इस सदन में बहस हो रही है। महोदय, यह जो बहस हो रही है इतनी जल्द-बाजी में है कि इस पर ही हमको लगता है कि सरकार किसी चीज को गंभीरता से नहीं लेती है, जिस चीज पर जमकर बहस होनी चाहिए। ... (स्यवधान)

उपतमाध्यक्ष(श्री हेच हनुमनतप्पा) : नहीं, तो यह हाउस का प्रोसीजर है, यह तो कालिंग अर्टेशन है इसमें सरकार का क्या मामला है ।

श्री राम अवधेश सिंह : मेरा मतलब यह है कि सरकार को बिना कार्लिंग श्रटेंशन के ही इस पर बहस करानी चाहिए थी। मेरा तो यह मतलब है। लेकिन वह बहस नहीं करायी तो हम श्रपने श्रिकार का प्रयोग करके कार्लिंग श्रटेंशन के माध्यम से बहस कर रहे हैं।

SHRI YOGENDRA MAKWANA; Sir, it is the House and not the Government which decides which subject should be discussed in the House. It is the House which decides. The hon. Member is a part of the House. Therefore, $h_{\rm e}$ is equally responsible. He ig unnecessarily blaming the Government.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); I have already told him. Det us not convert this into a discussion. (*Interrup. tion*). Mr. Reddy, please sit down. Today is the penultimate day. We are already pressed for time.

matter of urgent Public
Importance

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir, my point is that the Government should come out with a suo *motu* statement on this important issue, in regard to remunerative prices to the farmers.

SHRI YOGENDRA MAKWANA: Government comes out with a *suo motu* statement in case there is something to be declared in the House. I am going to make a statement today On the Kharif prices. But in regard to the discussion, it is for the House to decid-2.

श्री राम प्रवधेश सिंह : महोदय, इिष राज्य मंत्री द्वारा यह जो बयान जारी किया गया है मैं तो समझता था कि यह कृषि राज्य मंत्री जी पुराने समाजवादी हैं।... (व्यवधान) श्रापको मालूम नहीं पुराने समाजवादी रहे हैं, इसलिए इनकी दृष्टि कुछ साफ श्रीर स्पष्ट रहेगी श्रीर कम से कम निर्मुण बात नहीं बोलेंगे । लेकिन जो इनकी श्रीतम पंक्ति हैं उसे मैं पढ़ता हूं। उससे लगता है कि इतने निर्मुण बोलेंगे समाजवादी कभी निर्मुण नहीं बोलता। लेकिन ये निर्मुण बात बोलकर सदन को श्रीर सदस्यों को गुमराह करना चाहते हैं। मैं पढ़ता हं:

"The Government is fully alive to the needs of the farmers and spares no effort to see that they receive remunerative prices for their produce."

मतलब यह ाक इसम लगता हाक सब बातें कह दी गई हैं। हम लोग चाहते थे कि मंत्री महोदय जी कोई बाहर के नहीं हैं, यह बात को समझते हैं तो इनको कहना चाहिए कि रेम्युनरेटिव प्राइस हम कैसे दें क्योंकि प्राइस जो भी तय होती है इसमें सरकार बहुत ग्रहम भूमिका श्रदा करती है। ऐसी कोई चीज नहीं है कि जो खुले बाजार में, खुली प्रतियोगिता में सारी चीजें तय होती हों, ऐसी बात नहीं हैं। महोदय, ग्रापको यह जानकारी है कि पूरी ग्रर्थ व्यवस्था एक तालाब को तरह है। अगर तालाब में कोई एक छोटा रोडा डालता है तभी लहरें उठती हैं लेकिन छोटी-छोटी उठती हैं। कोई बड़ा रोड़ा डालता है तो बड़ी-वड़ी लहरें उठती हैं। इसलिए अर्थ व्यवस्था में कोई भी काम करेंगे चाहे सरकारी पक्ष से हो या गैर सरकारी पक्ष से हो तो उसका टोटल रिजल्ट की मत पर आता है, जो पुरा परिणाम निकलता है वह कीमत पर जाता है।

SHRI NIRMAL **CHATTERJEE** (West Bengal): Sir, the concerned Minister is not here. I do not know who is taking note of what is being said.

SHRI YOGENDRA MAKWANA: I am here. I am sitting in the other corner of the bench.

भी राम ग्रवधेश सिंह : महोदय, किसानों को उचित कीमत मिले, इसके लिए यह जरूरी है कि सरकार केवल भाषा में यह न लिखे कि हम पूरी तरह से सतर्क हैं बल्कि उसका कुछ ठोस सब्त उसको देना चाहिए। ऐसे तो ग्रापने जो लिखा है इसमें पूरा बयान है कि फर्टिलाइजर का दाम, पेस्टीसाइड का दाम, इरीगेशन का दाम, लेवर कौस्ट, यह सब इसमें जोड़ा हुआ है। इसको तो जोड़ा जाना चाहिए। वेकिन एक बात आप जानते हैं कि बहुत सी चीजों की कीमत खद सरकार तय करती है वैसे तो अनाज की कीमत भी तय करती है, लेकिन जैसे फर्टिलाइजर के दास, पेस्टीसाइड के दाम, जो कृषि के इंस्ट्रमेण्ट हैं उसके भी दाम सरकार तय करती है। अब यह सरकार इस बात से ग्रपनी जवाबदेही से नहीं हट सकती कि चंकि खली बाजार प्रतियोगिता है, इसलिए जो दाम बाजार में तय हो जायगा, वही किसानों को मिलेगा। फर्टिलाइजर का दाम ज्यादा हो जायगा तो लाजमी है कि ग्रनाज के दाम पर भी उसका असर पड़ेगा भौर उसी ढंग से डीजल का जो पानी पटाने के लिए मशीन का उपयोग करते हैं, उनका दाम बढ जारेगा तो लाजमी है कि अनाज की कीमत बढ़ जायगी। लेकिन मैं उन लोगों में से नहीं हूं, जो चाहते हैं कि ग्रनाज की कीमत बढ़ाई जाने। जब तक ग्रनाज की कीमत, खेती में पैदा होने वाली चीजों की कीमत और करखनियां सामान की कीमत

में संत्लन कायम नहीं होता उचित कीमत किसान को नहीं मिल सकती है।

matter of urgent Public

Importance

महोदय, मैं एक उदाहरण देना चाहता हं कि 500 रुपए मन अगर गेहं बेचिए और 500 रुपए बोरा खाद कर दीजिए तो फायदा क्या है ? ग्राप 200 रुपए गेहं रखिए ग्रीर 50 रुपए खाद का दाम हो तो उससे किसान को फायदा है। इसी ढंग से जो डीजल का दाम ग्रापने रखा है-साढ़े चार रुपए उसको ब्राप कर दीजिए दो रुपए या डेड़ रुपया और बिजली के दाम भी घटाइए । ग्राप कारखानों के मालिकों को देंगे विजली तो उसके दाम 30 पैसे, 40 पैसे युनिट ग्रीर खेती के लिए 60 पैसे. 70 पैसे या 90 पैसे यनिट अलग-अलग राज्यों में ग्रलग-ग्रलग रेट हैं, कोई एक रेट नहीं है। इसके लिए सरकार को चाहिए, कम से कम भारत सरकार को चाहिए कि एक अपनी ग्रोर से सबसिडी के तौर पर, जितनी हैसियत हो सके, बिजली के दाम, डीजल के दाम पटाने के लिए जो उपयोग में आएगा वह कम से कम दाम में दिया जावेगा ।

महोदय, आपको इस बात की जानकारी होगी कि 32 डॉलर प्रति बैरल जब पेट्रोल का दाम था तब भी डीजल का दाम ढाई रुपया था और अब 12 डॉलर प्रति बैरल हो गया है ग्ररव देशों में तो भी जो बाहर से तेल मंगाती है सरकार उसमें व्यापार करती है। एक-तिहाई से भी कम कीमत हो गयी और यहां श्रधिक है। कम से कम खेती के परपज के लिए सरकार को कम दाम पर देना चाहिए तभी सस्ता ग्रनाज मिलेगा ।

महोदय, सरकार का मानना है कि गरीबी रेखा से नीचे 40 परसेंट लोग हैं और हम लोग तो शायद कहते हैं 60 परसेंट गरीबी रेखा के नीचे ग्रादमी यहां हैं। चलिए ग्रगर ग्रापने 40 फीसदी को गरीबी रेखा के नीचे रखा है तो उनके लिए मैं यह नहीं चाहंगा कि खाली झनाज के दाम बढ़ा दिए जाएं तो उनके चुल्हें की रही-सही ग्राग भी बझ जाय। यह सरकार को देखना है कि जो गरीब हैं जिनके बरों में दोनों टाइम चुल्हा नहीं जलता है, उनके घरों में दोनों टाइम चल्हा जलाना है। इसके लिए अनाज की कीमत को बहुत ऊंचा नहीं बढ़ाना

Importance

है। लेकिन जो धनाज पैदा करने में सामग्री लगती है जिन चीजों का उसमें इस्तेमाल होता है, उनकी कीमत इस तरह रखी जाय कि वह उनको महंगान पड़े, कपड़ा महंगान खरीदना पड़े, केरोसिन आएल महंगा न खरीदना पड़े और खरीदना पड़े तो कोस्ट भाफ प्रोडक्शन के भ्रन्सार खरीदना पड़े। इस बात के लिए डा॰ राम मनोहर लोहिया ने एक सिद्धांत निरूपित किया था । उन्होंने कहा कि दाम घटाना छलावा है। दाम मत घटाओ। दाम घटाना तो कम्युनिस्ट लोगों का नारा है; दाम घटाग्रो श्चांदोलन कराभ्रो। हम लोगों का कहना यह है ाकि दाम बांधो---मतलब लागत खर्च के मत बिक भ्राप दाम तय करो । करखनियां माल का दाम लागत खर्च से डेंढ से ग्रधिक किसी कीमत पर न हो। जब यह बात तय हो जाएगी - करखनियां सामान की कीमत जिस दिन बंध जाएगी फिर खेतिया सामान की लागत अपने आप घट जाएगी। जब खेत या सामान की लागत घट जाएगी तो उनको उचित मुल्य मिलेगा ग्रौर उनके बच्चों को शिक्षा की भी व्यवस्था हो सकेगी ग्रौर दवा-दारू की भी व्यवस्था हो सकेगी भौर खेतों का विकास भी हो सकता है। उनका खान-पान भी श्रच्छा हो सकताहै।

उपसमाध्यक (भी हेच हन्मनतप्पा) : ग्राप एक मिनट में खत्म कीजिए।

भी राम अवधेश सिंह: घाप हमारे साथ धन्याय कर रहे हैं। धभी मैंने धसली बात . . .

उपसमाध्यक्ष (श्री हेच हन्मनतप्पा) : पालियामेंट में बोलने के लिए श्रसली बात पहले बोलनी पड़ती है।

भी राम प्रविधेश सिंह : महोदय, सबसे बडी विडंबना यह है कि श्रीबोगिक चीजों की कीम त एक बार बढ़तो है और घटती नहीं है, ले किन खेतिया सामान की कीमत हर साल घरती बढती है। जब किसानों के यहां सामान मा जाता है तो व्यापारी भ्रपने स्टाक को अनाज को बाजार में डाल देते हैं मतलब कि यह सस्ता हो जाता है। फिर सस्ते अनाज को बड़े-बड़े सेठ-व्यापारी ग्रपने यहां भर लेते हैं। जब जमा हो जाता है तो और बाजार से धीरे-धीरे निकाल जेते हैं फिर वह महंगा हो जाता है। इसटेकिनक पर सरकार को कारगर हंग से काम करना पड़ेगा । बाजार में म्राना प**इ**गा म्रौर जो सेठ व्यापारियों को छट मिली होती है जन पर कारगर अंकृण लगाना पड़ेगा। महोदयः मैं चाहता हुं कि सरकार एक कांत्रेहेंसिव पालिपी बनाए । उस पर विचार करे । कोई जल्दी नहीं है कि साज या कल में ही बनाए। हम लोग जल्दीबाजी में नहीं हैं लेकिन योड़ी जल्दीबाजी में जरूर हैं क्योंकि इस समय खासकर सारे उत्तर भारत, दक्षिण भारत में बाढ से फसल बह गयी है। मैं च हुंगा कि फसल का बीमा करने की जिम्मेदारी सरकार ले। ग्राप इंडस्टियल बीमा करा सकते हैं सारा करा सकते हैं और जो फपत बोमा है उसके बारे में सरकार बहुत दिन से कहती या रही है। मेरी सरकार स जोखार मांग है कि वह फयन बोमा कराए और एक काम्प्रेहेंसित्र पालसी बनाए। खातकर जो कृषि उत्पादन में लगनेवाला चोजें हैं स्रोद्योगिन चीजें हैं उनके संबंब में किसानों की प्रौर सरकार की एक मिलोजुरो कमेटो होनो चाहिए ताकि वह दाम तय करने में एक अडम भमिका स्रदा करे।

SHRI V. RAMANATHAN (Tamil Nadu) Mr. Vice-Chairman, Sir, M has been stated by many honourabla Members here, this is a problem which has been agitating us for a very long time, but so far no solution has been arrived at. Every year this problem crops up and is discussed here, but the problem continues to hang fire as it has been doing for the past so many years.

Sir, the Agriculturists are not getting remunerative prices for their products. feels everybody Although that agricultural economy or rural economy is the backbone of Indian economy, rural economy is not properly looked after although the agriculturists are in a majority. Agriculturists constitute 70 per cent of our population but they continue to live in the same poor condition in which they were 40, 60 or 100 years ago. Their status and standard of living has not risen during all these years whe

rea_s the state of people living in the cities has risen to the level of five star hotels.

Sir, Jet us compare the rural eco-_ nomy and the five-star urban economy. Without any investment and without any labour the wealth and economy of the city people is increasing and their standard of living is rising higher and higher whereas the standard of living of people living in the rural areas is going lower and lower day by day. The condition of the rural population is such that they look to the benefits like oanstamction Government for some of huts' and petty loans of Rs. 500 or Rs. 1,000 at minimum interest for the purchase of bullocks, cows and things like that whereas the people living in the cities get lakhs and crores of rupees on loa(n from the bankg for the construction of five-star hotels and leading a luxurious life and their standard of living is going higher and higher. If this state affairs continues without any check, then the entire economy of this country will go down.

Sir, those who are involved in industries are flourishing whereas those who are dependent on Agriculture are not able to make both ends meet. The agriculturists arte in a very precarious condition. I would like to give you just one figure only. During January to March, 1987, the prices of agricultural commodities have declined by 2.4 per cent whereas the prices of industrial commodities rose by 0.9 per cent. Therefore, the prices of industrial products are going higher and higher wheresfe the prices of agricultural products are coming down. Thp agriculturists are not able to get th«» value for their products. Whereas the amount and cost Of their input? are they are not able to rising higher and higher, get fertilizers. The •orices of pesticides, insecticides and fungicides are not fixed by the Government although fertilizers are sold at prices fixed by the Government. The Drices of pesticides, insecticides and fungicides are rising higher at

Importance

great speed. This *if* affecting the agriculturists and, therefore, the Government must look into this problem and remedy the situation.

Sir, while the agriculturist is sinking due to all these problems, at feast the State Government comes forward to help them by writing off their loans from cooperatives but when the agriculturists get some loans from the State Bank or any other nationalized bank, they are not able to get any concession from them. This aspect of the problem also the Government must consider.

Lastly, Sir, Tamil Nadu produces a lot of sugarcane and now everyone there is growing a lot of sugarcane Fortunattely, though the State Government wants to put it as a lower-recovery area, it is now included in the high-recovery area. They have included it because of some problem of the people there.

Furthermore, in Tamil Nadu, crushing is possible only after December. Due to agro-seasonal conditions, the curshing can start only in the month of December, and it will proceed up to September. Up to September maximum it goes there. Therefore, if the excise duty rebate given to the crushing factories, from the tfacttories the iaigricuiKturists can get some benefit. In the northern parts of the country, they start crushing in the early season, and the late season goes only from March to April or May, maximum. The people in northern India who do crushing in April or May are getting heavy rebate concessions. Early crushing is possible here. But in Tamil Nadu, early crushing is not at all possible. Crushing goes up to August and September. The late-crushing should be given . rebate On three years average, there is consideration for giving rebate-That also should be taken into account. Due to shortage of water, due ro shortage of rainfall, due to shortage of crushing facilities, it is being extend -Therefore, that also should be considered.

Agriculture must be dealt with as an industry. If it is dealth with, if it is classified as an industry and all concessions are given to that industry, the economy of this country will flourish.

With this I conclude.

श्री सूरज प्रसाद (विहार) : महोदय, सरकार ने जो जवाब दिया है यह जवाब विल्कृल विरोधाभास से भरा हुआ है। गवर्नमेंट ने अपने जवाब में यह कहा है कि हम किसानों को रेम्यूनरेटिव प्राइस देना चाहते हैं लेकिन दूसरे पैरे में सरकार यह कहती है कि एग्रीकल्चरल प्राइस कमी-शन ने किसानों के लिए मिनिमम सपोर्ट प्राइस तय कर दी है। रेम्यूनरेटिव प्राइस भ्रौर मिनिमम सपोर्ट प्राइस एक नहीं हैं। जो रेम् नरेटिव प्राइस है वह मिनिमम सपोर्ट प्राइस नहीं है । गवर्नमेंट द्वारा जो निर्धारण होता है वह मिनिमम सपोर्ट प्राइस होता है । रेम्युनरेटिव प्राइस नहीं । अगर दोनों ही एक शब्द होते तो सरकार को दोनों शब्द इस्तेमाल करने की जरूरत नहीं होती । म्राजादी के बाद किसानी क्षेत्र से किसानों को मिनिमम सपोर्ट प्राइस देकर, वह रुपया किसानों से लूट कर भौद्योगिक क्षेत्र को दे दिया है । इसोलिए जो छिष क्षेत्र है वह सरकार के उद्योग-पतियों और बड़े ब्यापारियों के लिए चारा-गाह बन गया है । ग्रमी 1970-81 के दरमियान एक अर्थ शास्त्री ने अध्ययन किया है इनि क्षेत्र से कितना रुपया पलायन होकर स्रौद्योगिक क्षेत्र में जाता है और उस ग्रध्ययन के मुताबिक 10 वर्षों के दरिमयान 45 हजार करोड रुपया कृषिक्षेत्र से भौद्योगिक क्षेत्र में गया है। यह किसान की लुट है। यह लुट क्यों होती है क्योंकि सरकार रेम्युनरेटिव प्राइस तय नहीं करती है किसानों के लिए । मैं सरकार से कहना चाहता हुं कि सरकार ने जो नेशनल सैम्पल सर्वे कराया है 1981 में उसके ्ताबिक किसानों पर कर्ज का बोध बतहासा बढ़ता जा रहा है। 1961 में किसान के पास 1970 करोड रुपये 1981 में किसान घोर कर्ज था पर बोझ 5737 करोड रुपये बढ गया । यह इंगित करता है कि किसान

के ऊपर तीन गुना बोझ बढ़ गया है। अगर किसान में क्षमता होती कर्ज देने की ग्रीर ग्रगर रेम्युनरेटिव प्राइस उसे दिया जाता है तो किसान पर यह बोझ न बढता। किसान उसको चुका देता । यह बढ़ता हुआ कर्ज इस बात का संकेत है कि किसानों " को रिम्युनरेटिव प्राइस नहीं मिलता है। दूसरी बात में यह कहना चाहता हूं कि प्रति व्यक्ति एपि क्षेत्र की ग्रामदनी ग्रीर गैर-भृषि क्षेत्र की म्नामदनी सन 1950 के बाद कितनी बढ़ी है ? सन 1950-51 में कृषि क्षेत्र में प्रति व्यक्ति 396 ० थी और सन 1979-80 में यह 413 रू० हो गई। गैर-कृषि क्षेत्र की ग्रामदनी 632 रू० से बढकर 1151 रू० हुई। यह इस बात का संकेत है कि सरकार ने किसानों को रिम्युनरेटिव प्राइस दिया होता तो जिस रूप में गैर-कृषि क्षेत्र में लोगों की श्रामदनी बढकर दुगुनी हो गई है उसा तरह से कृषि क्षेत्र में भी आमदनी दुगुनी अवश्य होतं, लेकिन सरकार ने किसानों को सपोर्ट प्राइस दिया ग्रौर इस प्रकार से किसान ठमा जाता रहा। ते सरी बात में यह कहना चाहता हूं कि किसानी को रिम्यूनरेटिव प्राइस न देने के कारण किसानों का दरिद्र करण बढ़ा है, उनका इम्पाल्रिशमेंट बढा है इमिजराइजेशन बढ़ा है । मैं सरकार से कहना चाहता हूं कि इन 10 वर्षों के दरामयान जहाँ सीमान्त किसान 50 प्रतिशत उनकी संख्या बढकर 56 प्रतिशत हो गई 1970 तरफ सन ग्रीर दुस**र**ि ग्रौर 1980 के बीच में खेत मजदूरों की संख्या 26 प्रतिशत से बढ़कर 36 प्रतिशत हो गई है । यह इस बात का संकेत है कि अगर किसानों को रिम्युनरेटिव प्राइस दिया जाता तो किसानों का इम्गोवरिश्वमेंट और इमिजरा जेशन नहीं होता । इसलिए मैं सरकार से जानना चाहता हूं कि आपने जो छृषि मुल्यों के संबंध में दस्तावेज दिया है, उसमें आपने जो नीति निर्घारित की है, जिसमें आपने कहा है कि किसानों को समर्थन मल्य और रिम्युनरेटिव प्राइस मिलना चाहिए, मैं जानना चाहता हूं कि समर्थन मृत्य और रिम्युनरेटिव प्राइस में फर्क क्या है ? क्या में इसका अर्थ यह समझं कि किसानों को सरकार ने जो

रिम् नरेटिव प्रास दिया है, वह वह प्राइस नहीं है ? क्या सरकार लामपद कीमत की परिभाषा वारेगी ताकि किसानों को वह मिल सके ? ग्रगर सरकार हम से पूछे तो मैं कहना चाहता हं कि जितनी भी प्राइजेज के बारे में बात बताई गई है, लाभप्रद कीमत का ग्रर्थ यह है कि कास्ट आफ प्रांडक्शन के **सथ-साथ** किसानों को इतनी आमदनी होनी चाहिए कि वे वाजिब जिन्दगी बगर कर सकें, वह उनको मिली चाहिए। इस बात की और भ्रापके वक्तव्य में संकेत नहीं किया गया है।

दूसरी बात में सरकार से यह कहना चाहता हं कि प्रधान मंत्री ने चनावों के दौरान, स् 1984-85 में जो चुनाव **ट्ट थे**, उनके दौरान, कहा था कि ग्रीबो गिक मृत्यों ग्रीर हि मह्यों के बीच में समता लायेंगे। आज क्या प्राइस है? रुषि मल्यों का श्रोकडा, प्रास इंडेक्स 309.8 है और बौद्योगिक महनों का क्रांत्रडा 339.8 प्रतिशत है यानी 10 प्रतिशत का अन्तर है। क्या यही समता है ? ग्राधिक समीका 1985-86 यह बहती है कि एवि महबों और औद्योगिक मरुकों में 10 प्रतिशत का अन्तर है। मैं माननीय भंजी जी से जानना चाहता हूं, दि बग इन दोनों कीम्तों के बीच में के समता लायेंगे ? सरकार ने अपने वकात्य में कृषे मरूयों में यहा है कि टरमें आफ टेड विसानों में खिलाफ लाएगा तो हम उसका इजस्टर्मेट करेगे। मैं जानना चाहता हं कि अभी टर्म्स आफ देड काहै ? टर्मि आफ देख का प्राइस शिसानों का 286.5 है। विसान जो प्रइस पे वरता है वह 304.5 है। इाप कहेंगे कि शापने यह वहां से लिया। मैं यह बहुना चाहुंगा कि ग्रापका जो यह एग्रीवरुचरल प्राइस धःभीशन है, एग्रीव रुचरल बास्ट एण्ड प्राइस कभीशन है उसकी जो 1985-86 की रिपोर्ट है, उसकी आप देशिखये। उसमें रिखाहका है कि टर्म्स आफ देड किसानों के खिलाफ चला गया। ग्रगर किसान को मिलते हैं 286 तो वह पे करता है 304.5 यानी 12 प्रतिशत का ग्रन्तर है। इस तरह किसान के टर्म्स आफ ट्रेड में 12 प्रतिशत का ग्रंतर है

ग्रीर यह ग्रंतर घरबों किसानों से छीनकर उद्यो ों को दे दिया जाता है। में सरकार से जानना चाहता हं ने गासरकार टम्सं आफ ट्रेड जो किसानों के ।खलाफ चला गया है, उनके विपीत चला गया है, उसको ठीक करेगी ?

matter of urgent Public

Importance

चौथी बात जो में सरकार से कहना चाहता हुं वह यह है कि 1970-71 में धान का भरूय था 55 पये, गेहं का भरूप था 70 पये । 1986 में घान की कीमत हुई 146 पये और गेहं की कीमत हुई 162 पये। थोक मह्य कितना बढा ? अगर 1970-71 वर्ष का सुचकांक 100 माना जाय तो उसके ब्राधार पर स समय थोक महय 402 है। इसका मतलब यह है कि थोक मृल्य चार गुना बढ़ा है। लेकिन किसानों की कीमत बढ़ी है केवल 25 प्रतिशत यानी ।ई गुना। योक मूल्यों की कीमतबढ़ी चार गना भीर किसान का जो समर्थन महय बढा वह बढा डाई ग्ना। क्या सरकार इसको जरिटफाई करेगी? जो बोक मरुय बढा उसी हिसाब से किसानों का प्राइस भी तय होना चाहि था।

श्चन में एक बात थे कहना चाहंगा भीर वह यह है कि पंजाब में गेहं भीर धान की पैकाबार 30 विवंदल है, बिहार में 10 किवंटल है. य० पी० में 16 क्विंटल है, महराष्ट्र में 7 किवंटल है। जब कि सरवार पूरे देश के लिए क प्राइस तय करती है। मैं सरकार से कहना चाहता हं दि: वंग सरवार डिफर स्यल प्रास किसाों के लेल तय करेगी? जिस प्रदार से प्रेडक्शन में अंतर है उसी तरह से क्या डिफरेंस्यल प्राइस तय करेगी सरकार द्वारा बाहा गया कि एसी संभावना नहीं है . मैं सरवार से पहना चाहता है कि चीनी के डिफ सियल प्राइस, सीमेंट के ।हेफरेंसियल प्राइस द्यायरन और स्टील के डिफरेसियल प्रइस खाद के डिफरेसियल प्राइस, जब इतनी चीजों के डिफरें सियल प्राइस हो सकते हैं तो कृषि के, किसान ारा उत्यादित जो चीजें हैं उनके दिफारे-स्यिल प्राइस बयों नहीं ो सकते ? पंजाब के किसान के लिए जो समर्थन स्थ सय ोता है वह उसके लिए लाभकारी हो सकता है। लेकिन वह यु० पी० के किसान के लिए, बिहार के किसान

[श्रो सुरज प्रसाद]

355

के लिए, बंगाल के कि आन महाराष्ट्र के किसान के लिए तथा दूसरे किसानों के लिए लामकारी इस लिए में सरकार से पूछता चाहता ह कि क्या सरकार उसके डिफरेंसियल ब्राइस तय करेगी ?

ब्रन्त में मैं कहना चाहता हूं कि रूई और जट देश में क बहुत ही शोयण की चीज बन गई है। महराष्ट्र, मैं हई की मोनोपली परचेत है लेकिन ग्रीर राज्यों में रुई की मोनोपली परचेज नहीं है। जट की कहीं भी नोनोपली परचेज नहीं है। मैं सरकार से पुछना चाहना हूं कि क्या सरकार हुई और जूट की मोनोपली परचेज देश के पैमाने पर लाग करेगी ? घन्यवाद ।

SHRI PRABHAKAR RAO KALVALA (Andhra Pradesh): Mr, Vice-Chairman, Sir, first of all, I would like to congratulate Mr. Kalpnatb Rai for realising the helplessness of the farmers. One of our learned friends and an parliamentarian, Mr. eminent Gurupadaswamy told that this problem has been existing' right from: the inception of both the Houses of Parliament but the time allowed is very little and the subject is very vast. Keeping that in mind, I would like to express my views on this. I would like to question the concerned Minister that if an industrial ist is allowed to fix his product i-ates, including all his charges, overhead charges, taxes and profits, that what prevented the farmer to fix his own price for his produce? What is the conspiracy behind it?

It is admitted that about 2.00 P.M. seventyfive per cent of the people of our country depend upon agriculture. Seventy-five per cent of the people have adopted agriculture as their profession. And for the last forty years, no farmer is

happy with his own profession. The hon. Minister said that remunerative prices are paid to the farmer on the advice of the Agricultural Prices Com mission, I have the feeling that fc>! a long time that Commission never consisted of a farmer as its member. Do the people in the Commission have technical knowledge about agricultural produce? The cost of culttva tion nowadays has gone so high that the price paid to the farmer is not at all coordinating with it, not to Bpeak of the price being remunerative or profitable. The other day, one scientist, in a meeting connected with" a paddy nursery, was telling that rice was got directly. That was the practical knowledge of a scientist of this country and we are relying on such scientists. Another agronomist was telling in another meeting that after the harvest of groundnut, the stubbles have to be removed. Where is the question of removing stubbles in the case of groundnut? That means, our scientists have only theoretical knowledge and they do not have any practical knowledge. How will these people pay remunerative prices to the farmer? The price is low whether it is paddy or cotton or sugar or chilli. At the same time, see the scale of balance when the farmer goes to the bank. Is he given the proper finance when he hypothecates huge landed property? No.

In this context, I want to point out that if there is coordination among the Ministries of Agriculture, Irrigation and Forests, it will be good to the fanner. The other day in a meeting it wa's said that for the last six teen years a project is pending completion in the State of Maharashtra Had there been proper coordination between the Agriculture Ministry and the Irrigation Ministry, clearance for the project would have been given long back. There should be some give and take between the Ministries. After all, we are all Indians and it known to everybody. Let anybody benefit out of it.

At the present moment, we *are* passing through a crisis throughout the country. Some parts of the country are facing floods. Some other parts are in the grip of drought. At this — hour, the coordination among Ministries which I mentioned earlier assumes greater importance.

The other day, the Textiles Minister was that the Government are importing telling cotton and synthetic granules. Why? Are they not available in this country? Is jute not available? What made you import the synthetic granules and cotton? Nobody is there to look after the farmer. The day will come when the farmer will riste in revolt. Then Governments as this cannot exist. So many Members of this House are coming from farmer community. But I am sorry to say, the position of the farmer is the same for the past forty years. He is faced with the same problems. We must he ashamed. I do not know whether the Price Commission is writing the fate of our farmers. Let the Commission he practical. Let them calculate the cost, of cultivation and give the farmer his due. Why is the Government not ensuring enough irrigation facilities to the input for farmer? Water is the main Why don't you make a proper agriculture. calculation of the remunerative price to the farmer? Why cannot you guarantee supply of water for irrigation? We have so many rivers—the Brahmaputra. the Ganga, the Kaveri, the Godavari, the Krishna, and so on. Most of the river water is going waste. after 40 years of independence nobody in authority seems to be worried about it. entire nation is dependent on irrigation and We as a nation oa'n sur vive only when we can tap our irrigation potential to the maximum. Most of Us are from villages. We are poor villagers. representing the They are looking up to us; more than 50 crore people are looking UD to us for Amelioration of their conditions; they are looking up to u_s in the hop^ that we will free fhem from the domination and exploi-

tation by the industrialists, the mono polists, the capitalists. I giyfe you a couple of small examples. A kg of tobacco is bought at Rs. 5 or 6. From out of that kg. you know how may hundreds of tobacco packets of cigarettes are made and sold and the percentage of profit earned by the industry. And what is it you are paying to the farmer who has grown that kg of tobacco? Similarly you get a kg. of cotton for Rs. 5 or Rs. 6 from out of which a pair of dhoties are made and Rs. 100. What is the sold for not less than profit to the industrialist in this at this rate? And what does the farmer get? Nobody seems to be interested in analysing these factors. So I demand there should be a meaningful discussion in the House on this subject. I request the honourable Minister to take aspects into consideration and ensure

that justice is done to farmers. Thank you.

SHRI RAMNARAYAN GOSWAMI (West Bengal): Mr. Vice-Chairman, I do not want to take much time of the House. It is rather curious to see that honourable Members belonging to the ruling party are also interested ensuring a remunerative price to the peasantry for their produce. They know the art of creating an illusion among the peasantry. T want to remind them that those days are gone and of Tate the peasantry is getting more and more disillusioned about the mockery of Congress-I. At ¹hp outset I want to say categorically that denial of remunerative price to the peasants for their produce is not an isolated phenomenon. Tt has to be viewed in the balckdrop of the economy and the taxation poliev which is pursued by the Government at the Centre. The denial of remunerative mice to the peasants for their produce is to be viewed in the backdrop of +he funeral erowins* crises of our country which enfiulf all spheres of our life and which arose not from the heaven⁵! but from out of the economic :md t'axatfon policies, the poh'cv of deficit financing, the policy of increasing the burdens, the policy of wooing

[Shri Ramnarayan Goswami] muitiationais in our country, the policy of letting loose the monopolists, the speculators, to loot our people. So I must vent in this august House the general feeling of our peasantry that the Congress-I at the Centre is determined to pass the burden of the crises on to the shoulders of the peasants.

Denial of remunerative prices farmers i_s a part of the game. Mr. Vice-Chairman, Sir, a few days ago—I cannot the exact date-perhaps on remember last, in reply to the debate on the Monday Essential Comodities (Amendment) the Food and Civil Supplies Minister was compelled to admit that the Government failed to hold the price line. Rapid increase in the prices of all the essential commodities is the general phenomenon of our country. Now, Sir, I want to know one thing froim my friends sitting on opposite side- Who are the victims of this price hike? It is common knowledge that the peasants who constitute 60 per cent of our population are the victims of price hike in all the essential commodities. They are force to bear the burden arising out of the high prices of essential commodities and agricultural inputs. is responsible for such price hikes? It is the Government at the Centre here, and vou cannot deny that. It is not merely the industrialists and the cunning businessmen who are increasing the prices of essential commodities, but it is the Government also which increases the prices. The Government itself, by issuing administrative orders, is hiking the prices. So, you cannot shirk your responsibility for this sordid picture which is there in our country and I say that the economic policy that is pursued by the Government and the resultant price hike in respect of all the essential commodities are at the dictation of the World Bank and the IMP.

Sir, these of sky-rocketing in days prices, we are demanding State essential trading in at least fourteen commodities to keep the prices at the level of purchasing the capacity of But this de-*" the poor peasantry. mand has all through been denied by the Government. The terms between trade, as you know, the agricultural and industrial products unfavourable to are very much the peasants peasantry. The are forced to buy agricultural inputs at higher prices while they are at the time, forced to sell their produce price a very low {Time bell So, we demand remune rings) rative prices for cash crops such cotton, tobacco, jute, sugarcane. nut, rubber etc. and for goodgrains also. Sir, vou are quite well aare fact that there is of the no pority between the finished goods prices and the prices of the raw materials required for the production of those goods. May I ask the honourable Minister whether there anv whether parity, there is any rela tionship, between the price of jute and the prices of jute goods? Is there any relationship between the price of and the price of cotton cloth? Is there any relationship between the price of rubber and price of motor tyres? There relationship at all and there is parity at all., The prices of agricul tural products fixed are SO by Government and are recom mended by the CACP that they hardly meet even the cost of produc tion. Not only that, Sir. Apart there hardly from this. is any proper mechanism to purchase the agricultural products from the There is no mechanism peasants. at all. I do not want to take much of the time of the House. You know the problem of jute and you. know the cost of of production of jute and you also know what the

matter of urgent Public **Importance**

jute growers are facing The completely refused JCI has to chase their produce. Not only the high prices of essential commodities and agricultural inputs, but also the natural calamities, affeCl our peasants and especially this year these have affected them very much. So, for all this we demand remunerative price and urge upon Government to ensure it.

SARDAR JAGJIT SINGH AURORA (Punjab): Mr. Vice-Chairman, Sir, I support the valuable and convincing recommendations made by other speakers before me about the unremunerative prices being given to the farmers. The greater sufferers ai-e the small farmers. The bigger farmers have the ability to weather unfavourable conditions. They are caught in a mesh because they have no mobility. They are wedded to the land and they cannot leave it and go out to take up anything else. What has really been happening is that in the last few years they have been getting lesser and lesser value for their input, especially for the land and their own human labour. Also you find that more and more farmers are finding it difficult to pay back their loans.

Now. I come to this years' drought. I think it is going to ruin many farmers. I would particularly like to stress the case of Punjab. Now, Punjab provides something like 50 per cent of the rice stock to the Centre. Last year, it was able to give something like 45 lakh tonnes of rice to the Centre's stock. This year, they don't expect the overall crop to be more than 50 lakh tonnes as opposed to 75 lakh tonnes of last year. So, their contribution to the Centre's reserves would be not more

than 22 to 25 lakh tonnes. Apart from other inputs, this year to irrigate the land has become a major problem, especially for those fields which have got to be irrigated by electric or diesel pumps. Since the water level has gone down, they find that a three-HP motor is not enough. They are using five-HP or eight-HP pumps. As far as the diesel-run pumps are concerned, apart from having to use similarly, larger engines, the price of diesel works out, in the overall, something like 15 times more than the electricity. Unless the support price is substantially increased this year, the farmers, I feel, will not be able to get out of the present drought in any healthy form. It will be a tremendous setback for the Punjab farmers if the support price is not raised. I have been working this out and I think that the minimum support price they need is Rs. 2001-per quintal. Otherwise he will go more under debt. This will also add to his inability to take advantage of the next crop. He will not be abl to take advantage of the next crop if there is rain by that time. I would like to make one more recommendation. I understand that the Centre had laid down for the millers last year to sell at Rs. 264|- per quintal. The State agencies could sell at Rs-2971-per guintal. The result is that the poor fanner gets much less money from the millers than what he can get from the State agencies. I think there is a good reason to increase the price to the millers so that the farmers can get more. Thank you.

THE VICE-CHAIRMAN (SHRI H-HANUMANTHAPPA). Mr. Matto. Last speaker.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I thank you very

matter of urgent Public

[Shri Ghulam Rasool Matto]

much for providing me an opportunity to speak, i congratulate Shri £aupnath iiai though ne belongs to tlit; ruling party—ne should ordinarily keep quiet—he takes up almost invariably in every session the cause of the farmers and the remunerative price to be paid to the farmers.

Vice-Chairman, many people Mr. fchr, spoken about this thing Ce. have the nas luaae Minister, important announcement m nis statement ana i would so ask lam whether it can be reany im. piemented. He said "The recommendations procurement/mniimuni support prices are made by the Commission for Agricultural Costs and Prices keeping in view a number of factors, such as, the cost of production of crops, changes in input prices, inter.crop variations, changes in the 'terms of trade' between agricultural and non.agricultural sectors, general economic conditions prevailing in the country, etc." I would like to ask the hon. Minister one small point. If you are not able to help the, fanners, they will really leave the farming profession. I tell you this about the farmers in Kashmir also. Many farmers there want that their children should have whitecollared jobs rather than go to farming. like him to tell the Commission for Agricultural Costs and Prices one thing. If I take 1950 as the base year, what was the price of vegetables and other essential commodities like edible. milk, sugar, pulses oil and other things at that time, what was the price of and wheat rice at that time, what is the position now? If the rise in prices of vegetables, milk, edible oil and other things is more than 400 to 600 per cent why is it that the price of wheat and rice—it was Re. that time a kg— has been increased by only 50 This thing has to be taken into per cent? Agricultural Costs consideration by tht and Prices Commission because the cost αf

inputs has gone up. Mr. Aurora was saying just now about the cost of electricity. He said that because of drought, the water gone down and they have to use table has now 7i to 10 HP engines instead of 3 draw water tubewells. These engines to things are to be taken into consideration. would request the hon. Minister to take up this thing A.C.P. C. (Time bell rings) Sir, there Is no doubt that the hon. Minister has taken into consideration the factor of the consumer lobby. There is no doubt about My only point is that unless we give incentives to the farmers, they will run away, they will not be able to produce the wheat and rice required for the country. I would like to ask the hon. Ministers, in this connection, two auestions. I have read reports and I would like him to tell us whether it is a fact that first-class variety of moong was imported by us from China at a CIF price of Rs. 4. Its price is not less than Rs. 9 or Rs. 10 herein retail. I understand that he has recommended a levy of 25 per cent as customs duty on that. And I would like him to throw a little light on this point which is very important connection with discussion on* remunerative prices to farmers. Mv second point is that there has been a crusade of war between the Minister of Textiles and the Minister of Petro-chemicals only two days back. had a discussion for about three hours when the Minister of Textiles was here championing the cause of jute growers wherein I had also said that the jute growers must be helped and all that. Then came the Minister of Industry (Department Petro-chemienls) ehammoninsr trie cause of the HDPE people. The Agriculture Ministry j s the burgomaster of this whole nffair. They have to sit in judgment whether in the interest of the vivite growers, they have got to do away with the HDPE lobby and help the jute growers or not? This he must assert and unless he asserts himself the position of the jute farmers

going to be bad. (Time bell rings) Sir, my last point is with regard to the crop pattern. Does the hon. Minister have an exercise made in each district and each taluka for the purpose of helping the farmers? They should advise On the crop pattern so that the farmers can get a remunerative price. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). Yes, Mr. Minister.

SHRI SHANKARRAO NARAYANRAO DESHMUKH (MAHARASHTRA): Sir, just please give me one minute.

SHRI VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No, no. (Interruptions)

SHRI SHANKARRAO NARAYANRAO DESHMUKH; Sir, I want just to mention only one thing. It is very important Agricultural commodities are purchased by the NAFED: While fixing the prices are they taking into consideration the cost of production of agricultural produce?

SHRI YOGENDRA MAKWANA: Sir, in my statement I have mentioned about the objectives of the price policy of agricultural produce. The main objectives is to provide remunerative prices to our agriculturists for his products. Bui, at the Tame time, we have to strike' a balance between the prices, for the producer and the prices which are to be paid by the consumer. So, in striking a balance we take care of both the sides, that is of the producer as well as of the

- consumer. And we try to do justice to both sides. It is not correct to say that no justice i« dona to the farmers If we look to the pricing pattern right from the appoint-
- _, ment of the Agricultural Prices Commission in January 1965 and later on Commission for Agricultural Costs and Prices from March 1985, you will see a sea-change in the price pattern. The prices are always increased because the food prices have gone up, because the terms of trade have to be made favourable to the

farmers and 'hat is why a number of things are taken into consideration. Sir. the Commission takes into consideration the need to provide incentive to the producer, that is the first term of the terms of reference of CACP. They need to provide incentive to the producer for adopting improved technology and for maximising production. The need to ensuie rational utilisation opf land, water and other production resources and the likely effect of the price policy on the rest of the economy particularly on the cost of living, level of wages, industrial cost structure. Now these are the criteria which are kept m mind while fixing the agricultural prices. So, basically they take cost into consideration. Now this cost is not haphazardly arrived at. There ia a set procedure and accordingly the cost of agricultural produce is calculated.

Importance

Sir, there is a scheme, comprehensive scheme, for studying the coat of cultivation. This is p[erated the universities and agricultural universities. A field man is appointed to look after 10 holdings in each selected village and 9,000 such holdings are looked after by this field man who takes record of everything which the farmer consume and which the farmer utilises, the agricultural inputs as well as ou products which he consumes. And then the cost is arrived. And thi? cost is based (fli the methodology sampling procedure fixed by eminent economists in agricultural universities. So, it is done very scientifically and while fixing the support price by SACP a number of items are taken into consideration like cost of production, changes in input prices, input-output price parity, trends in marker, prices, demand and supply, intercrop price Parity, effect of industrial cost structure, effect of general price level, effect of cost of living, international market price situation, parity between prices paid and prices received etc.. and after taking all these into consi-

[Shri Yogendra Makwana]

deration, we come to the final figure. In this, not only the cost of inputs id taken into consideration but also the cost of human labour, including the family labour of the farmer is taken into consideration. One hon. Member— I think it was Mr. Aurora-while speaking said that the value of the human labour, particularly that of the farmer is not properly taken into consideration. This is not correct because we do not take the minimum wages fixed by the State Government, but take wages actually paid by the farmes while calculating the cost. The prevalent wage is also taken into consideration while evaluating the family labour.

श्री जगदम्बी प्रसाद यादव : ग्राप 8 घंटे का लगाते हैं, लेकिन किसान तो 24 टेंटे खेता रखाली करता है, उसमें कामकरित है। ग्राप हसद 8घंटे का अ डली जकी का लगाते ।

SHRI YOGENDRA MAKWANA: मो हिसाब लगाया है, हिसाब लगाने वाली ने भी लग या है

So, in al' the 16 States the field workers is there are located at the rate of one field worker per cluster of 3 villages. There are number of cluster[^] for collecting the data. I have got a list with me; but I do not want to bore the Members with this list, because when I say it is the 16 States w*nich are covered, it means almost the entire country is covered.

SHRI KALPNATH RAI; We want to know it.

SHRI YOGENDRA MAKWANA; In Andhra, there are 60 clusters; Assam, the number is 45; Bihar. 60: Gujarat 60; Haryana-30; Himachal-30; Karna-taka-45; Kerala-30; M.P.-60; Maha. rashtra-60; Orissa-45; Punjab-30; Rajasthan.60; Tamil Nadu-60; U.P.-75; West Bengal.60, and Andhra Pradesh Special study, it is 30.

There are the aentres where the field man appointed who takes particulars of prices paid by the farmer and communicates it to the agri. cultural university, general university so that they can arrive at the correct Not only this, the Commission takes into consideration the human labour, hired human labour, value of owned bullock labour, value of hired bullock labour, hire charges of machinery, value of own machinery, value of seeds, both farm produced and purchased, of insecticides value pesticides. value of manure, own and purchased, value of chemicals and fertilizers, then depreciation of implements and farm buildings, irriga, ton fHnrtjeq revemie nf land, cesses and other taxes, Interest on world i capital miscellaneous expenses, payment to artisans, etc. "Atf these are taken into consideration while fixing the procurement support prices.

The hon. Member says that the terms of trade are not favourable to the farmers. An example was given by one "hon. Member to prove that it is not in fovour of the farmer. Yes, ' if you see it on the face of it; it looks like that. I have got the table from 1979-80 to 1984-85. This is how the terms of trade worked. Prices received by the farmers and prices paid by the farmers. In 1979.80, it was 100, that is both equal. In 1980.81, it was -1.5. (*Interruptions*)

SHRI SURAJ PRASAD: Y»u are quoting wrong figures.

SHRI YOGENDRA MAKWANA; T am quoting from authentic records. (Interruptions)

In 1981.82, it was -7. In 1982⁸3, it. was -3.4. 1983-84 +0.1 and 1984.85 -0.3. As against this, let us look at the productivity index of all crops because it should be compared both ways. In 1979-80, it was 100. In 1980-81, +14. 1981.82, +16.7. 1982-83, +14.7. 1983-84, +81 and 1984.85, +33.0. Now, the marginal loss in the prices paid and received is made good by the

SHRI KALPNATH RAI; The con. rumer.

SHRI YOGENDRA MAKWANA; ihould go to the consumer also as t should go to" the farmer.

SHRI KALAPNATH RAI: Tell <ne how?

SHRI YOGENDRA MAKWANA: In deciding the price, this is is taken into consideration. There, the farmer is not a loser. He is benefited. I wiircome to the points made by each hon. Member. It is wrong to say that the terms of trade are not in favour of the farmer

Now, the first speaker, Shri Kalpa-nath Rai, wanted that agriculture should be treated as an industry. It is not possible. If it is done, it will not be to the advantage of the farmers. (Interruptions) It will not be in their interest. I can spend hours with the hon. Members to explain this, but the House will not permit. 1 say, it will not be in the interest

of the farmers. There are millions of farmers. As against this, industries are specific in number. Not only that. There is a mixture of subsistence household in the case of farmers as against commercial activity of industries areas. They can discontinue in specified production when they came to know their that the prices are going to fall because of the law of demand and supply. They can discontinue production and they can artificial shortage. By t'nis, they can get more prices. It is not possible in the case of a farmer. He cannot discontinue in the middle of it. Once he has sown, he has to go further. Therefore, it is not possible for the farmers to stop in between. This is possible in the case of an industry. Control of production is not in the hands of the farmers.

matter of urgent Public

Importance

श्री मिखतयार सिंह मिलिक (हरियाणा): मिनिस्टर साहब क्या किसानों की मजबूरी का फायदा उठाना चाहते हैं?

ज्यसमाध्यक्ष (श्रीहेच० हन्मनतप्या) : इनको पूरा करने दीक्षिये ।

YOGENDRA MAKWANA: There is heterogenety of products. A large variety of products is there. In cotton also there are a num. ber of varietits, not one and varieties difficult to make it djeclare agriculture as industry. Then the nature of the agricultural product perishabla as against the industrial product. Then there are a number of factors but I do not want to takle much time of the House, it is not in favour of the and, therefore, farmers Government is not declaring agriculture as industry.

Then the hon. Member said that it is not remunerative according to the terms of the trade. Sir, I can just discuss the terms of the trade, the price paid and the pride received

Makwana] [Shri Yogendra by the farmers. I have got a list of products which the farmers consuming and for which he pays. He has to pay on items like cycles, and paper products, tanned and finished leather, tobacco, tiles; drugs and medicines, cos metics, soap and detergents, metal products: utensils edible oils. sugar, kerosene. matches: electricity salt, services, and for intermediate coal consumption, fertilizer, services and repairs; electricity, insecticides. diesel, oil cakes, drugs and medicine and for capital formation, cement, lime; transporting equipment, machinery and machine tools, iron and steel, ferro alloys, logs and timber; agriculture fowrah and things like that. These are the commodities which the farmer consumes. So. the field official takes into account price of these commodities, he prepares a chart and sends it to the university. The commodities for which the received by the fanners are cereals, pulses, oilseeds; milk and milk products, meat and meat products, fruits, vegetables gur and then tobacco, sugarcane etc. These are the commodities which are sold by the farmers and on which I have just given to the hon. Members the difference between the prices paid and the prices received. And ultimately, it goes to the benefit of the farmers.

The hon. Member wanted to now the CACP was formed or when it will be formed. Sir, the Government of India appointed the Agriculture Prices Commission in January 1965, Then there was a demand from the peoples' representatives Members of Parliament, representatives of the farmers, and on their demand in March, 1985 the Government renamed the Commission as the Commission for Agricultural Costs and Prices. From March 1980 the terms of trade were also included. This Commission is looking info the cost of the agricul-

tural produce and then fixes the price. (JntertmptiOTJs) I am coming to it One by one.

matter of urgent Public

Importance

The hon. Member wanted to know how many members will be there. There will be 7 members. One will Chairman, another will be member-secretary, then there will be two members from eminent economics and there will be three members representing the farmers, they will be the representatives of the farmers. Earlier there were only three mem-brs, one chairman, one member-secretary and one member. Now it is seven. Now about the farmers' representatives—those members—we have had a lot of discussion on it. One point of view was that it should be from North, South, East and West. Another viewpoint was that it should be from lar.ge farmers, medium farmers and small and marginal farmers. Then there was another point of view that agricultural labour's representative should be taken into this Commission. Then ther, was another point of view that the agro-climatic zones should be represented. All these views are conflicting. We received a number of suggestions from |Member_s of Parliament, from the State Governments, from the MLAs and a number of other interested parties. including the farmers' organisations. Now these suggestions we have t₃ process and find out the suitable members. Now that exercise is done and it will be declared within a very short period of time.

SHRI KALPNATH RAl. When?

SHRI YOGENDRA MAKWANA: That is impossible to say, because I have to....

SHRI KALPNATH RAI: Prime Minister said in 1984 that it would be constituted. Now it is 1987.

SHRI YOGENDRA MAKWANA: So far as Agriculture Ministry is concerned, we have done the exercise and we will declare it as early as possible.

SHRI YOGENDRA MAKWANA: I said, minimum possible, shortest possible.

SHRI KALPNATH RAI: How much?

SHR1 YOGENDRA MAKWANA: Shortest means shortest.

SHRI KALPNATH RAI: How much? Two months, ihree months, twelve months.

SHRI YOGENDRA MAKWANA: It cannot be definite, the hon. Member should understand.

- SHRI KALPNATH RAI Sir, he has to say now many months he will take. For four years it has .gone on.

SHRI YOGENDRA MAKWANA: Sir, I cannot say anything. It is not within my control. I can say about things which are within my control. A number of formalities have to be done. I will telj you later on.

SHRI KALPNATH RAI: Tell me he date.

¹ SHRI YOGENDRA. MAKWANA: 30 far as Agriculture Ministry is con kerned, we have sent it.

SHRI KALPNATH RAI; In how many days,, you tell me, will it be possible? How many months?

' SHRI YOGENDRA MAKWANA: [t is not possible to say. I can say vithin the shortest possible time.

THE VICE-CHAIRSMAN (SHRI H. HANUMANTHAPPA): That is all. fou cannot insist upon it like that.

भी करुपनाथ राय: मेरा व्यवस्था की प्रकृत है । प्रधान भंती जी ने दिसम्बर, 1984 में इहा कि एग्रीकल्बर आस्ट एंड प्राइत कमीशन बनेगा। 1985 में थी बरा सिंह ने कहा कि एक महीने के अन्दर बन जाएगा। 1986 में कहा ि विद न वन मंब बन आएगा । यह 1987 है। चार साल हो गए लेकिन ग्रमी कर प्री-बरुचर शास्ट ण्ड प्राइम अभीणन नहीं बना है। यह कव बनेगा यह मैं पृष्ठा चाहता हं?

matter of urgent Public

Importance

SHRI YOGENDRA MAKWANA: Sir. will you allow this debate in between, or will you allow me to continue my reply? I have already said, within the shortest possible time.

SHRI KALPNATH RAI: What is "shortest"?

SHRI YOGENDRA MAKWANA: I will say that it will be declared as early as possible. I myself will try for it.

SHRI KALPNATH RAI; Will it be in this session or before the next session?

SHRI YOGENDRA MAKWANA: I cannot guarantee anything.

SHRI KALPNATH RAI; Why? Yom are the Minister for Agriculture.

SHRI JAGESH DESAI (Maharashtra): You can say efforts will be made.

SHRI YOGENDRA MAKWANA: That is what I said: I will do it as early as possible. I cannot say before the session. I cannot gay that.

SHRI MUKHTIAR SINGH MALIK: You don't tell in how man, days, you don't tell in how many months. What is this?

SHRI YOGENDRA MAKWANA: Months if you want I can tell you. I can say that before the next session I will declare. Not during this session, but before the next session, I will.

SHRI KALPNATH RAI: Thank you very much.

SHRI YOGENDRA MAKWANA: I will do it before that. Don't worry. Then, Sir, hon. Shri Vikal wanted to know the names. He will know when we declare it. Another point which he raised was also about terms of trade, what the farmers are paying is more' than what they are receiving.

Shri Jagdambi Prasad Yadav wanted to know how many representatives there will be. I have said that there will be three. I just informed the honourable plfcmbers as to how the data are collected by the field workers and how the cost is decided and how the price is fixed. So, I have already replied to him.

There is one point that he has made. It seems there is a lo⁺ of confusion in his mind when he says I promised that Members of Parliament will be consulted. I never said it. i said that the Commission is consulting every body who goes to them. The farmers' representatives have also met them. Even Members of Parliament, if they want to meet them and express their opinion, they can very well meet them and express their opinion. That is what I have said... (Interruptions). They get the opinion of ttie State Governments, they get the opion of the farmers' representatives, they get the opinion of the people's representatives like MLA§ and MPs. Those who want and those who are interested can go to the Commission and give "their opinion and discuss with them.

Then he say_E that water, electricity and fertilizers should be provided to the farmers. There are various schemes under which the inputs are provided to the farmers. About electricity, the State Governments are providing electricity at subsidized rates. I do not know about the rates of electricity of the different State Governments. But, so far as we are concerned, the Government of India is creating irrigation potential. Sir, we have 64 million hectares under irrieation at present and in the Seventh Plan the allocation, as i said earlier, is about 40

times more than what it was in the First Five-Year Plan. Therefore, there is a constant effort on the part of the Government of India to provide irrigation facilities to the farmers.

ncit.tr of uHgwt Public Importance

Then, crop planning is a conflicting issue. An honourable Member says that there should be regional prices. If we have regional prices, there can never be specialization of a particular area for a particular crop, because our farmers are traditional and they are in the habit of growing traditional crops only even though it is no* remunerative, even though the yield is low. Even though the other crop can give more yield, they go in for the traditional crops only. In order to encourage them, if there is a national price policy oti agriculture, then we can take the major areas. Particularly when we talk of major areas, we take major areas like Andhra Pradesh or States like Punjab and Haryana who ,gr©w paddy. Similarly, in the case of wheat, cereals, oilseeds and pulses, we go by the areas. So, from the major growing areas we collect the information on costs and then the prices are decided. So, our effort is to make it scientific, our effort is to reduce the cost of production, so that the farmer can get more by way of prices.

Shri Ram Awadheshji said so many things. He said that crop insurance should be there. It is already there. But it is voluntary and it is for the State Governments to accept it or riot. But most of the States have now accepted crop insurance and the minimum unit they have accepted is district, except Andhra Pradesh which has declared mandal as the unit.

SHRI JAGESH DBSAl Is it throughout the country?

SHRI YOGENDRA MAKWANA: The majority of the States have accepter! prop insurance. Maharashtra also has accepted.

Then Shri Suraj Prasad says that the Government is not giving remunerative prices but support prices.

SHRI KALPNATH RAI: All big points.

YOGENDRA MAKWANA: Yes. He says that the support price should be at remunerative level. It is support and support is at a remune rative level, not at bare minimum level. So, the price is supported at a remunerative level for the farmers. He wanted to know about the terms of trade. I have already said about that. About regional price also T have replied.

Shri Ramnarayan Goswami said there is no State trading. Particularly the communist Members want state interference everywhere. We have state trading. But that is for foreign trade, not for internal trade. For foe agricultural produce we have the NAFED, the Food Corporation of India, +he Cotton Corporation of India, the Jute Corporation of India. All these corporations enter into purchase and sale of agricultural produce. So, there is vo necessity of creatine another State Trading Corporation for , agricultural produce.

Then, Sir, Mr. Matto, the last speaker, wanted that the base year should be 1950 for the consumer-price index which is prepared by the Labour Ministry, the Bureau of for industrial workers agricultural labour. They also reconstruct it at in-tervals, and when they reconstruct, thev take that as the base year. When I gave the terms-of-trade figures the base year is 1979-80. That is the base year we have taken, and it is not possible to take 1950 as the base year.

Then, he wanted to know about the import of moong. That is not roy subject. It is the Commerce Ministry which does it.

These are the points which the hon. Members raised about agricultural prices.

Hon, Member, Shri Gurupadaswamy, mentioned about the India Committee on Netherlands. He mentioned about the propaganda carried out by the campaign manifesto. Particularly he mentioned about it. This is an organisition of extreme left wing of a Marxist group, and they have a lot of misunderstanding in their mind. They say that India is run by monopoly capital. That is what they believe. Therefore, they say that whatever aid is provided to India goes to capitalists and that, therefore, the milk should not be provided, that is, the SMP and butter milk should not be given. We do not know about their linkages in India. But we came to know about an advertisement given by M/s. Hindustan Levers Ltd. So, we wrote to them. M/s. Hindustan Levers Ltd. say, and I would like to quote two, three sentences from the

matter of urgent Public

Importance

"We have checked up with our associates in Netherlands and have been informed that the ICN is an organisation which publishes paoers containing inaccurate and misleading information. This is born out also in the publication referred to by you in which factually incorrect information has been included also about our company."

They, further, they say that this an organisation with which they have no connection, and it is an organisation which cannot be taken seriously. This Is what they have said. But Government of India is enquiring into it. Our Embassy is constantly advising u_s on the activities of this organisation.

But one hon. Member earlier mentioned that there is a deep game behind it, that there are some interes ted parties who wanted to reach their religion, that they may be plaving a role behind it and that that is' why they are after our Operation Flood Programme.

This is what I wanted to inform the hon. Members, through you. I am very much thankful to you for giving

[Shri Yogendra Makwana]

me this much time. Thank you very much.

SHR1 JAGESH DESAI; Sir, a small question.

SHRI RA** CHANDRA VIKAL: Sir....

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No. Statement by the Minister.

3.00 P.M.

-CONTD.

STATEMENT BY MINISTER

n. Procurement prices in respect of Paddy and Kharif coarse cereals for fhe 1987-88 marketing season feed hy the Government.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA); 'Mr. Vice-Chairman, Sir, the Government have fixed the procurement prices for paddy and kharif coarse cereals for the 1987-88 marketing season. The procurement price of all varieties of paddy in common group of fair average quality has heen raised from Rs. 146 per quintal during the 1986-87 marketing season to Rs. 150 per quintal for the 1987-88 marketing season.

For fine variety of paddy, the price will be Rs. 154 per quintal and for super fine variety of paddy Rs. 158 per quintal during the 1987-88 marketing season.

The Gove'-mment have also fixed the procurement prices for jowar, bajra. maize and ragi each of fair average quality at Rs. 135 per quintal for the 1987-88 marketing season

SOME HON. MEMBERS: Very ridiculous increase.

SARDAR JAGJIT SINGH AURORA (Punjab)' Sir. I am asking a question.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA); You have to wait for your turn. We have started clarifications only. Now Mr. Ramnarayan Goswami.

SHRI RAMNARAYAN GOSWAMI (West Bengal): Sir, I want to seek some clarifications from the Minister. Firstly, may I know from the Minister on what basis he has fixed th? procurement prices? Secondly, while fixing the prices, whether he has taken into consideration.

SHRI YOGENDRA MAKWANA: I have not heard you. Will you please repeat?

SHRI RAMNARAYAN GOSWAMI: May I know from the Minister on' what basis he has fixed the procurement prices? Secondly, while fixing the procurement prices, whether he has taken into consideration the natural calamities like floods and drought which are prevailing in our country.

SHRI YOGENDRA MAKWANA: Sir, while fixing the procurement-prices. ..

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You can react finally after all the clarifications are sought by the hon. Members.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir. may I know frorr> the Minister whether he has taken into account apart from C.A.C.P. reconv mendations, the "terms of trade" which has been frequently referred lo during the Calling Attention Notice.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Shri Vithalrao Madhavrao Jadhav.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, the Government has raised the price of paddy in common group from Rs. 146 Per quintal during the 1986-87 market, ing season to Rs. 150 per quintal for the 1987-88 marketing season, a-id for